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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA,

ORIGINAL APPLICATION NO. OF 2023/EZ

(Under Section 18 read with Sections 14, 15 of National Green Tribunal Act
2010)

IN THE MATTER OF:

Sushovan Saw

.....Applicant

AND

MOEF & Ors

.....Respondents

INDEX

	SYNOPSIS	3-4
	LIST OF DATES	5
	APLLICATION	6- 18
	VERIFICATION & AFFIDAVIT	19-20
	EC dated 16/11/21 along with the Application, Terms of Reference and Form I- Annexure A	21- 65

(2)

Copy of the relevant pages of the Clean Air Action Plan-Annexure B	66-68
Copy of the letter dated 13/04/23 - Annexure C	69
The copy of the FIR no.159/23- Annexure D	70
Copies of Photograph showing the illegal construction of respondent no.3 on the encroached forest land- Annexure E	71
Copy of the relevant pages of the minutes of the meeting-Annexure F	72- 81
Copy of the representation dated 7/11/23- Annexure G	82- 84

Vakalat nama

85

Paushali Banerjee
Advocate
7A, Kiron Shankar Roy Road,
Kolkata-700001

3

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SYNOPSIS

The applicant is interested in the protection of the environment and in protection of the right to a clean environment guaranteed to them by the Constitution of India under Article 21 and in performance of his duty under Article 51. It is submitted that in the present application the Applicant is seeking appropriate directions to protect the illegal encroachment of forest land amounting to 8.59 acres at Mouza- Madumpur, J.L.No.51, Plot No.473, Durgapur, West Bengal by respondent no.3 in gross violation of the Forest

4

(conservation) Act 1980 and the Environment (Protection) Act 1986. Hence
this Application.

Paushali Banerjee
Advocate
7A, Kiron Shankar Roy Road,
Kolkata-700001



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EASTERN ZONE BENCH, KOLKATA,**

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(Under Section 18 read with Sections 14, 15 of National Green Tribunal Act
2010)

IN THE MATTER OF:

Sushovan Saw

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.....Respondents

LIST OF DATES

	Environmental Clearence	16/11/21
	Letter of the Forest Ranger	13/04/23
	FIR by the Officer -in -Charge	13/04/23
	Representation of the Applicant	17/11/23

Paushali Banerjee
Advocate
7A, Kiron Shankar Roy Road,
Kolkata-700001

-6-

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA,

ORIGINAL APPLICATION NO. OF 2023/EZ

(Under Section 18 read with Sections 14, 15 of National Green Tribunal Act
2010)

IN THE MATTER OF:

Sushovan Saw, Son of Sudhamai Shaw , Village-Gopedanga, PO- Amdahi, Laudoha
Faridpur, Amdahi, Burdwan, PIN-713381

.....Applicant

AND

1. MOEF through its Secretary, Indira Paryavaran Bhawan, Jor Bagh, Lodi Road, New
Delhi- 110003.secy-moef@nic.in
2. Department of Forest, West Bengal, through the PCCF, Aranya Bhawan, LA-10A
Block, Sector-III, Kolkata-700106.pccfhoff.office-wb@gov.in
3. Shyam S&P and Power Ltd through its Managing Director, S S Chamber, 5 CR
Avenue, 2nd and 3rd Floor,Kolkata-700072 West Bengal. contact@shyamgroup.com

7

4. Officer-in-Charge, Jamuria Police Station, Pin-713339, Email id - PSJamuria@gmail.com

.....Respondents

THE HUMBLE APPLICATION OF THE APPLICANT ABOVENAMED

MOST RESPECTFULLY SHOWETH:

1. THAT the address of the Applicants is as given above for the service of notice of this Application.
2. That the addresses of the Respondents are as given above for the service of notice of this Application.
3. That Present Application is being filed Under Section 18(1) read with Sections 14, 15 of National Green Tribunal Act 2010 (hereinafter, the 'NGT Act') by the aggrieved persons, being person interested in the protection of the environment and ecology.
4. That the Present Application is being filed by Your petitioner state that your petitioner is Social ^{worker} by occupation and a law abiding citizen of India

permanently residing at the respective address mentioned in the cause title hereinabove. The applicant is interested in the protection of the environment and in protection of the right to a clean environment guaranteed to them by the Constitution of India under Article 21 and in performance of his duty under Article 51. It is submitted that in the present application the Applicant is seeking appropriate directions to protect the forest land from encroachment, amounting to 8.59 acres at Mouza- Madumpur, J.L.No.51, Plot No.473, Jamuria, Paschim Burdawan, by respondent no.3 in gross violation of the Forest (conservation) Act 1980 and the Environment (Protection) Act 1986.

5. BRIEF FACTS:

- (a) That the respondent no.3 is situated at Mouza- Madumpur, J.L.No. 51, Plot No. 473 , District -Paschim Burdawan, village- Jamuria, Paschim Burdawan and is an proposed integrated steel plant engaged in the activity of Metallurgical Industries (Ferrous and Non- Ferrous).
- (b) That the respondent no.3 submitted an application of Environmental Clearence dated 29/09/21 for instant expansion cum modification of the Integrated Steel Plant at Jamuria. The expansion included expansion of Oxygen Plant, Producer Gas Plant, Sinter Plant, Coke Oven Plant, Blast

9

furnace, DRI Plant, Pellet Plant, Rolling Mill, Captive Power Plant, DI Pipe Plant and others.

- (c) That Environmental Clearance was granted to respondent no.3 on 16/11/21 on the basis of the EIA report submitted by the respondent no.3 containing the features of the expansion proposal.
- (d) That the respondent no.3 declared in the EIA submitted for Environmental Clearance that no forest land is involved in the expansion proposal. The EC dated 16/11/21 along with the Application, Terms of Reference, Form I as downloaded from the website of the respondent authority is annexed herewith and marked as Annexure A.
- (e) That the respondent no.3 is a gross violator and have obtained Environmental Clearance suppressing the fact the land is a forest land. It is not a permissible activity to encroach forest land and construct illegally without any forest clearance . The EIA report submitted by the respondent no.3 for obtaining EC is false and the Industry have purposefully kept the authority in dark about the encroachment of Forest Land.
- (f) That the West Bengal Pollution Control Board framed Clean Air action Plan with regard to Asansol which provides action plan for clean Air. The action plan lists the probable causes of pollution from the Iron and Integrated

Steel Plants and the mitigation actions to be taken in such matters. Asansol is fifteen kilometer from Jamuria and the action plan is applicable for Jamuria also.

- (g) That the Clear Air action Plan also provides a timeline of one year for increasing forest cover as a mitigation measure for pollution, inspite of such action plan the respondent no 3 have encroached 8.59 acres of forest land and is continuing construction for expansion of Steel Plant illegally without any obstruction from the respondent authorities. Copy of the relevant pages of the Clean Air Action Plan is annexed herewith and marked as Annexure B.
- (h) That on 13/04/23 The Forest Range Officer Asansol range informed the Officer-in-charge Jamuria P.S. that the Range Officer have conducted a spot enquiry and found that respondent no.3 have encroached 8.59 acres of forest land. In the letter the Range officer also informed the police station that a notice have been served by the authority to demolish the illegal structure constructed by the respondent no.3. Copy of the letter dated 13/04/23 is annexed herewith and marked as annexure C.
- (i) That the police station Jamuria lodged an FIR being FIR no. 159/23 on the basis of the letter dated 13/04/23 by the Range Officer. The copy of the FIR no.159/23 is annexed herewith and marked as annexure D

- (j) That inspite of lodging an FIR the illegal construction activity for expansion is being continued by the respondent no.3 and no further action is initiated by the concerned authorities. Copies of Photograph showing the illegal construction of respondent no.3 on the encroached forest land is annexed herewith and marked as annexure E.
- (k) That the Applicant states that the Office Memorandum of MOEF dated 26.4.2011 is in continuation of an earlier Office Memorandum dated 31.03.2011. This office memorandum dated 31/03/11 clearly delineates the order of priority required to be followed while seeking Environmental Clearance under the Environment Impact Assessment Notification 2006. It provides that in cases where environmental clearance is required for a project on forest land, the forest clearance shall be obtained before the grant of the environment clearance. The respondent no.3 whereas have obtained EC supressing the fact that the land is Forest land and as prior Forest Clearance is required for obtaining EC. The Applicant pleads to seek leave of this Hon'ble Tribunal to produce the notification at the time of hearing.
- (l) The Applicant States That one of the conditions of the Environmental Clearance dated 16/11/21 granted to respondent no.3 is that the respondentno.3 shall report any kind of deviation, violation of environment,

forest, wildlife etc. The respondent no.3 failed to comply with the conditions of Environmental Clearance and purposefully violated EIA notification by suppressing the fact that the respondent no.3 have encroached forest land.

(m) That the Applicant states that SEIAA West Bengal, in the ninety second meeting while clearing an Environmental Clearance Proposal provided a stipulated condition under statutory clearances that "*This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project*". Copy of the relevant pages of the minutes of the meeting is annexed herewith and marked as annexure F. Similarly the environmental clearance dated 16/11/21 can not be operational as till date no Forest Clearance is obtained by respondent no.3 and not only that but also suppressing the fact of encroachment of forest land, respondent no.3 have obtained Environmental Clearance.

(n) The applicant states that the Applicant have sent a representation dated 7/11/23 to the respondent authorities but despite commission of such illegal acts, the respondent authorities have preferred to sit tight over the matter and in effect, have recognised and acknowledged such illegality. Copy of the representation dated 7/11/23 is annexed herewith and marked as Annexure G. It is not only astounding but also beyond comprehension as to how such

illegal act of encroachment of forest land has been perpetrated in front the eyes of the respondent authorities.

Grounds:

- I. FOR THAT the respondent authorities have miserably failed to preserve the natural resource and prevent illegal encroachment of the forest land;
- II. FOR THAT the respondent authorities have failed to appreciate that it was incumbent upon them to protect and maintain the Forest as it is the source of green cover that provided clean air to the residents;
- III. FOR THAT the respondent authorities have failed to appreciate that the illegal act of encroaching the Forest land is in flagrant violation of the Forest (conservation) Act 1980, Environment (Protection) Act,1986 and the rules framed thereunder;
- IV. FOR THAT the respondent authorities have failed to appreciate that the respondent no.3 is a gross violator and have obtained Environmental Clearance

suppressing the fact the land is a forest land. It is not a permissible activity to encroach forest land and construct illegally without any forest clearance;

V. FOR THAT The EIA report submitted by the respondent no.3 for obtaining EC is false and the Industry have purposefully kept the authority in dark about the encroachment of Forest Land.

VI. FOR THAT the respondent authorities did not take any action inspite of the fact that the Forest Range Officer Asansol range informed the Officer-in-charge Jamuria P.S. that the Range Officer have conducted a spot enquiry and found that respondent no.3 have encroached 8.59 acres of forest land. In the letter the Range officer also informed the police station that a notice have been served by the authority to demolish the illegal structure constructed by the respondent no.3.

VII. FOR THAT inspite of lodging an FIR the illegal construction activity for expansion is being continued by the respondent no.3 and no further action is initiated by the concerned authorities.

VIII. FOR THAT the respondent authorities office memorandum dated 31/03/11 clearly delineates the order of priority required to be followed while seeking Environmental Clearance under the Environment Impact Assessment Notification 2006. It provides that in cases where environmental clearance is required for a project on forest land, the forest clearance shall be obtained before the grant of the environment clearance. The respondent no.3 whereas have obtained EC suppressing the fact that the land is Forest land and as prior Forest Clearance is required for obtaining EC.

IX. FOR THAT by remaining inactive and maintaining stoic silence with regard to the illegal encroachment of the illegal encroachment of forest land the respondent authorities have, in effect, abated such illegality and have made themselves liable to be proceeded against for such blatant defiance of the relevant provisions contemplated in the Environment (Protection) Act,1986 , Forest (Conservation) Act 1980 and the rules framed thereunder;

LIMITATION:

The applicant declares that the cause of action in the instant case, accrues and continues from day-to-day. Such cause of action is renewing on a day-to-day

basis and as such the question of applicability of the limitation prescribed in Section 14 (3) of the National Green Tribunal Act, 2010 does not arise.

6. Interim prayer:

Pending final disposal of the application the applicant seeks issuance of the following interim orders:

- a) An interim order of injunction directing the respondents and/or their servants and/or their employees and/or their agents to take adequate measures for protecting the Forest Land in Mouza- Madumpur, J.L.No.51, Plot No.473, Durgapur, West Bengal from further encroachment, till the disposal of the instant application;
- b) Ad-interim order in terms of prayers (a) as above.

7. Prayer:

In view of the facts mentioned in paragraphs 4 & 5 above the applicant prays for the following reliefs :

- 17 -

- a) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to certify and transmit to this Hon'ble Tribunal all records forming the basis of their inaction regarding to take adequate measures for protecting and preserving the forest land in Mouza- Madumpur, J.L.No.51, Plot No.473, Durgapur, West Bengal, so that conscionable justice may be rendered ;
- b) Direct the respondents each one of them and their men, agents, assigns and subordinates to take adequate measures to stop encroaching of the Forest Land at Mouza- Madumpur, J.L.No.51, Plot No.473, Durgapur, West Bengal by respondent no.3 ;
- c) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to take demolish the illegal structure constructed by respondent no.3 by encroaching the forest land at Mouza- Madumpur, J.L.No.51, Plot No.473, Durgapur, West Bengal ;

-18-

- d) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to take calculate the environmental compensation for destroying and encroaching forest land at in Mouza- Madumpur, J.L.No.51, Plot No.473, Durgapur, West Bengal ;
- e) Any other appropriate direction/directions and/or order/orders as this Hon'ble Tribunal may deem fit and proper;
- f) Cost of and/or incidental to the instant application;

VERIFICATION

I, Sushovan Sow, Son of Sudhamai Shaw, aged about 26 years residing at Village- Gopedanga, PO- Amdahi, Laudoha Faridpur, Amdahi, Burdwan, PIN-713381, by occupation social service, do hereby verify that the contents of the paragraphs ~~(e) & (n)~~ are true to my personal knowledge and belief and/ or based on information and/or derived from sources which I verily believe to be true and the paragraph ~~2, 2, 3, 4, 5, 6,~~ are my humble submissions before this Hon'ble Bench based upon legal advice and I have not suppressed any material facts and circumstances.

Sushovan Sow

Signature of the applicant

*Prepared in my office
Ranabali Banerjee
Advocate*



22 NOV 2023

- 20 -

AFFIDAVIT

I, Sushovan Sow, Son of Sudhamai Shaw, aged about 26 years residing at Village-Gopedanga, PO- Amdahi, Laudoha Faridpur, Amdahi, Burdwan, PIN-713381, I solemnly affirm the Application and say as follows;

1. That I am the Applicant in this instant matter, I am affirming this Application.
2. That the contents of paras. 1, 2, 3, 4, 5, 6 of the Application are based on information and/or derived from sources I verily believe to be true. I have not suppressed any material facts; the rest of the paragraphs are my humble submissions

Verified at Kolkata on this 22nd day of November, 2023

Prepared in my office
Paushali Banerjee
Schooner

Sushovan Sow
Signature of the applicant



ATTESTED
S. M. HASSAN
NOTARY
Regn. No. 13783/18
High Court, Calcutta
Kolkata - 700 001

22 NOV 2023

Annexure - 'A'

- 21 -



Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

ENVIRONMENTAL
CLEARANCE

To,

The Executive Assistant to MD
SHYAM SEL AND POWER LIMITED
S S Chamber, 5 CR Avenue, Kolkata-700072,,Kolkata,West Bengal-
700072

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/WB/IND/6700/2008 dated 29 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC21A008WB117492
2. File No.	J-11011/887/2007-IA.II(I)
3. Project Type	Expansion
4. Category	A
5. Project/Activity including Schedule No.	3(a) Metallurgical industries (ferrous & non ferrous)
6. Name of Project	Proposed Integrated Steel Plant
7. Name of Company/Organization	SHYAM SEL AND POWER LIMITED
8. Location of Project	West Bengal
9. TOR Date	N/A

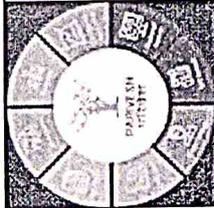
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 16/11/2021

(e-signed)
Sundar Ramanathan
Scientist E
IA - (Industrial Projects - 1 sector)

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)



Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

- 22 -

This refers to your proposal no. IA/WB/IND/6700/2008 dated 29/09/2021 through Parivesh Portal for grant of Environmental Clearance (EC) for the project mentioned above.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is listed at schedule no. 3 (a) Metallurgical industries (Ferrous & non-ferrous), 1 (d) Thermal Power Plants and 4 (b) Coke Oven Plant under Category "A" of the schedule of the EIA notification, 2006 and appraised at Central level.
3. Accordingly, the above-mentioned proposal has been considered by the **Re-constituted EAC (Industry-I)** in its **46th meeting held on 11th – 12th October, 2021**. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in/>.
4. The details of the proposal are as per the EIA report submitted by the proponent. The salient features of the expansion proposal as presented during the above-mentioned meeting of EAC (Industry 1) are as under: -

S.No.	Particulars	Details
a.	Terms of Reference for undertaking EIA study	11/11/2020
b.	Period of baseline data collection	1 st October, 2020 – 31 st December, 2020
c.	Date of Public Consultation	09/03/2021
d.	Action plan to address the PH issues	In addition to EMP budget of Rs. 192.84 Crores (capital cost), an amount of Rs. 441 lakhs have been earmarked to address the issues raised during public consultation and an amount of Rs. 371 lakhs to address the need based issues based on Social Impact Assessment (SIA) conducted.
e.	Location of the project	Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal.
f.	Latitude and Longitude of the project site	Latitude: 23°40'02.06"N to 23°41'50.13"N Longitude: 87°07'00.06"E to 87°07'53.20"E
g.	Total land	284.09 ha (existing land)
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total land is 284.09 ha and is under the possession of the company.
i.	Existence of habitation & involvement of R&R, if any	No R&R involved.
j.	Elevation of the project site	341.2 feet (104 meters) AMSL
k.	Involvement of Forest land if any.	No Forest Land is involved
l.	Water body exists within the project site as well as study area	Project site: 8 numbers Water bodies and 1 number Nallah Study area: AjayRiver-7.0Km in NE direction
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	NIL
n.	Project cost	INR 1987.36 Crores
o.	EMP cost	INR 192.84 Crores (Capital Cost) INR 18.42 Crores (RecurringCost)

S.No.	Particulars	Details
p.	Employment opportunity	2750 Nos
q.	Water and Power requirement	Water – 16706 m ³ /day (overall project after expansion) Power – 472 MW (overall project after expansion)

Unit configuration and capacity:

S No	Name of Unit	Capacity as per EC		Units under Operation	Units under Implementation / To be Implemented	Proposed Project	Ultimate Capacity
		Capacity	Ultimate Capacity				
1	Sinter Plant	0.85 MTPA	0.85 MTPA	-	0.85 MTPA*	Capacity Enhancement from 0.85 MTPA to 1.11 MTPA	1.11 MTPA*
2	Pellet Plant 1	0.6 MTPA	1.8 MTPA (1800000 TPA)	0.6 MTPA*	-	Capacity Enhancement from 0.6 MTPA to 0.9 MTPA	0.9 MTPA*
	Pellet Plant 2	0.6 MTPA		0.6 MTPA*	-	Capacity Enhancement from 0.6 MTPA to 0.9 MTPA	0.9 MTPA*
	Pellet Plant 3	0.6 MTPA		-	0.6 MTPA*	Capacity Enhancement from 0.6 MTPA to 1.2 MTPA	1.2 MTPA*
3	Blast Furnace	0.6 MTPA (1x450 m ³)	0.6 MTPA (600000 TPA)	-	0.6 MTPA* (1x450 m ³)	Capacity Enhancement from 450 m ³ to 550 m ³	0.77 MTPA* (1x550 m ³)
4	Direct Reduced Iron (DR1) Plant	2 x 100 TPD	0.89 MTPA (890000 TPA)	2x100 TPD*	-	Capacity Enhancement from 100 TPD to 150 TPD	2x150 TPD* (0.09 MTPA)
		3 x 300 TPD		3x300 TPD*	-	Capacity Enhancement from 300 TPD to 450 TPD	3x450 TPD* (0.445 MTPA)
		2 x 90 TPD		2x90 TPD*	-	Capacity Enhancement from 90 TPD to 150 TPD	2x150 TPD* (0.09 MTPA)
		4 x 350 TPD		1x350 TPD*	3x350 TPD*	Capacity Enhancement from 350 TPD to 450 TPD	3x450 TPD* (0.445 MTPA)
						Capacity Enhancement from 350 TPD to 700 TPD	1x700 TPD* (0.231 MTPA)
		-		-	-	4x700 TPD (New)	4x700 TPD (New) (0.924 MTPA)
5	Ferro Alloys Plant	3 X 9 MVA 2 x 4.5 MVA	0.1 MTPA	0.1 MTPA	-	-	0.1 MTPA (3 X 9 MVA 2 x 4.5 MVA)
6	Steel Melting Shop (SMS) (Induction Furnace route) SMS (Electric Arc Furnace route)	12x18 T	1.51 MTPA (1.11 MTPA + 0.4 MTPA)	4x18 T	8x18 T	2 x 8 T (New) 20 x 20 T (New) [1.37 MTPA]	12x18 T
		2x15 T		2x15 T	-		2x15 T
		4x5 T		4x5 T	-		4x5 T
		8x8T		8x8T	-		8 x 8T
		1 x 45 T (0.4 MTPA)		-	1 x 45 T (0.4 MTPA)		-

P.R.

-24-

S No	Name of Unit	Capacity as per EC		Units under Operation	Units under Implementation / To be Implemented	Proposed Project	Ultimate Capacity
		Capacity	Ultimate Capacity				
7	Rolling Mill 1 - Structural	0.15 MTPA	1 MTPA (1000000 TPA)	0.15 MTPA*	-	Capacity Enhancement From 0.15 MTPA to 0.2 MTPA	0.2 MTPA*
	Rolling Mill 2 - TMT Bars	0.15 MTPA		0.15 MTPA	-	-	0.15 MTPA
	Rolling Mill 3 - Wire Rods	0.2 MTPA		0.2 MTPA*	-	Capacity Enhancement from 0.2 MTPA to 0.3 MTPA	0.3 MTPA*
	Rolling Mill 4 - Long Product	0.3 MTPA		-	0.3 MTPA*	Capacity Enhancement from 0.3 MTPA to 0.5 MTPA	0.5 MTPA*
	Rolling Mill 5 - Long Product	0.2 MTPA		-	0.2 MTPA	-	0.2 MTPA
	Cold Rolling Mill 6 - Long Product	-		-	-	0.3 MTPA - New	0.3 MTPA - New
	8	Coke Oven Plant		0.3 MTPA	0.3 MTPA (300000 TPA)	-	0.3 MTPA*
9	DI Pipe Plant	0.1 MTPA	0.1 MTPA (100000 TPA)	-	0.1 MTPA*	Capacity Enhancement from 0.1 MTPA to 0.25 MTPA	0.25 MTPA* (250000 TPA)
10	Captive Power Plant	WHRB - 93 MW CFBC - 43 MW	136 MW	WHRB - 48 MW CFBC - 43 MW	WHRB - 45 MW	WHRB - 86 MW (New) CFBC - 94 MW (New)	WHRB - 179 MW CFBC - 137 MW Total : 316 MW
11	Cement Grinding Unit	1.2 MTPA	1.2 MTPA	-	1.2 MTPA	-	1.2 MTPA
12	Producer Gas Plant	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	-	48,000 Nm ³ /Hr (12 Nos. x 4000 Nm ³ /Hr) - New	84,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr) + 12 Nos. x 4000 Nm ³ /Hr
13	L D Converter Plant	-	-	-	-	0.48 MTPA 60 Ton/ Heat - New	0.48 MTPA 60 Ton/ Heat - New
14	Oxygen Plant	-	-	-	-	10000 M ³ / Day - New	10000 M ³ / Day - New
Note: * Denotes Capacity enhancement of units under operation / units under implementation / units to be implemented for which EC has already been granted.							

- The Re-constituted EAC (Industry-I) EAC in its 46th meeting held on 11-12th October, 2021, based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the paragraph given below.
- The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the

recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to grant Environment Clearance for instant expansion proposal of M/s. Shyam Sel and Power Limited under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. Specific conditions

- i. Four Continuous Ambient Air Quality monitoring stations under installation shall be commissioned and connected to the SPCB/CPCB server by end of October, 2021. Compliance status in this regard shall be submitted to the Ministry and Regional Office of the MoEF&CC.
- ii. The nallah passing through the project site shall not be disturbed. Landscaping shall be done on both embankments, with green belt covering 10 m land on both sides of the nallah.
- iii. Green Belt shall be developed in 97 hectares of land (34 % of total land) with tree density of 2500 trees per ha by 31/12/2024 all along the periphery of the project site. This shall include gap filling which shall be done in existing green belt developed area wherever tree density is less than 2500 trees per ha. In addition to this, 18.4 hectares (45.5 acres) of land outside the project premises located adjacent to the main plant shall also be brought under green belt development as committed by the PP.
- iv. Project proponent shall conserve eight water bodies exist in the project site by developing green belt development all along the boundary of the water body.
- v. Solid waste utilization
 - Maximum 90 days of slag storage area shall be permitted inside the plant.
 - PP shall recycle/reuse 100 % solid waste generated in the plant.
 - Used refractories shall be recycled.
- vi. Sinter Plant shall be equipped with sinter cooler waste recovery system to generate process steam or power.
- vii. BF shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
- viii. Secondary fume extraction system shall be installed on converters of Steel Melting Shop.
- ix. Basic Furnace (BF) and LD gas shall be cleaned dry.
- x. Submerged Arc Furnace and Electric Arc Furnace shall be closed type with 4th hole extraction system.
- xi. 85-90 % of billets/slabs shall be rolled directly in hot stage. Only 10-15 % rolling shall be done through RHF using only Light Diesel Oil or BF gas.
- xii. Particulate matter emission from all the stacks shall not exceed 30 mg/Nm³.
- xiii. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
- xiv. Cold Rolling Mill (CRM) shall have ETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF.
- xv. DI plant shall have the following provisions:
 - a. Wet scrubbers for Volatile Organic Compounds in annealing furnace.
 - b. Bag filter for Zn coating and Mg converter area.
 - c. Wet scrubbers in paint and bitumen coating area.
 - d. Bag Filter in Cement lining area.
 - e. PTFE dipped bags shall be used in the plant.
 - f. PM emissions from BF in Zinc coating area shall be 5 mg/Nm³.
 - g. ETP with recycling facility shall be included. All scrubber effluent shall be treated in ETP.

- xvi. Parking area for trucks/dumpers shall be provided within the plant. No truck/dumper shall be parked outside the plant premises.
- xvii. Water requirement for the plant shall be met from Ajay River bed and Asansol Municipal Development Authority. Ground water abstraction is not permitted.

B. General conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- v. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- vii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- viii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility).
- x. Land-based APC system shall be installed to control coke pushing emissions.
- xi. Monitor CO, HC and O₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
- xii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xiii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th

May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall provide the ETP for coke oven to meet the standards prescribed in G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May-2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time as amended from time to time;
- iv. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vi. Tyre washing facilities shall be provided at the entrance of the plant gates.
- vii. Water meters shall be provided at the inlet to all unit processes in the steel plants.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- ii. Restrict Gas flaring to < 1%.
- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- iv. Provide LED lights in their offices and residential areas.
- v. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. This issues with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist 'E'

Copy to:-

1. Secretary, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. Secretary, Department of Forests, Government of West Bengal, Kolkata.
3. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, IB - 198, Sector-III, Salt Lake City, Kolkata - 700106.
4. Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
5. Chairman, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A- Block LA, Sector -III, Salt Lake City, Kolkata - 700 098.
6. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
7. District Collector, Paschim Burdwan District, West Bengal.
8. Guard File/Record File/Monitoring File.
9. MoEF&CC website


(Sundar Ramanathan)
Scientist 'E'

Signature Not Verified

Digitally signed by Sundar Ramanathan Scientist E

Date: 11/16/2021 3:34:50 PM
EC - 16/11/2021 Page 9 of 9

(2.)	West Bengal	Paschim bardhaman	Jamuria	dhasna
(3.)	West Bengal	Paschim bardhaman	Jamuria	Dhasna
(4.)	West Bengal	Paschim bardhaman	Jamuria	Dhasna

6.	Details of Terms of Reference (ToR)/EC:	
	(a) MoE/CC / SUIAA File Number	J-11011/887/2007.-IA.II(I)
	(c) Date of Issue of TOR	NA
	(f) Previous TOR Letter	04 Nov 2008
	(b) Date of Apply of EC	18 Mar 2009
7.	Details of Public Consultation:	
	(a) Whether the Project Exempted from Public Hearing?	No
	(b) Whether details of Public Hearing available?	Yes
	(c) Whether Public hearing was presided over by an officer of the rank of Additional District Magistrate or above	Yes

7.1. Details of Public Hearing

S. No.	Details of Advertisement	Details of Public Hearing	Venue	Location Details	No. of People Attended	Issues Raised	Designation of Presiding Officer	Other Designation of Presiding Officer
(1.)	Date of Advertisement : 05 Mar 2021 Copy of advertisement : Copy of Advertisement	Copy of Public Hearing : Copy of Public Hearing Date : 09 Mar 2021 Distance of Public Hearing Venue from the Proposed Project : 4	Jamuria Town Hall, Jamuria, District - Paschim Bardhaman, West Bengal	State : West Bengal District : Paschim bardhaman Tehsil : Jamuria Village : Dhasna	89	?Greenbelt development ?Source of water for the proposed expansion project ? Employment of local people ? Regarding Plastic Waste and its recycling ?Providing financial aid & employment for local wi	Others	Additional District Magistrate

8.

Details of Project Configuration/Product:

Details Not Applicable

9.

In case of Expansion / Modernisation / One Time Capacity Expansion (only for Coal Mining) / Expansion under Clause 7(ii) / Modernisation under Clause 7(ii) / Change of Product Mix under Clause 7(ii):**(a) Details of certified report on compliance of earlier environmental clearance condition**

(i) Certified Compliance By	Regional
(ii) Details of Regional Office of MoEFCC / Zonal Office of CPCB / SPCB / UTPCC from which certified report on	Kolkata
(iii) Letter No.	102/494/14/EPE/137
(iv) Status of Compliance	Compiled
(v) Certified report on compliance of earlier environmental clearance conditions (Including Monitoring Report)	Copy of Certified Compliance Report
(vi) Date of site visit	Apr 16 2021 12:00AM

(b) Details of Capacity Expansion

S. No.	Product/Activity (Capacity/Area)	Quantity From	Quantity To	Total	Unit	Other Unit	Mode of Transport / Transmission of Product	Other Mode of Transport / Transmission of Product
(1.)	Cement	0	1.2	1.2	Others	MTPA	Road,Rail	
(2.)	TMT Bars	0.15	0	0.15	Others	MTPA	Road,Rail	
(3.)	Long Products	0	1.0	1	Others	MTPA	Road,Rail	
(4.)	Ductile Iron Pipe	0	0.25	0.25	Others	MTPA	Road,Rail	
(5.)	Wire Rods	0.2	0.1	0.30000000000000004	Others	MTPA	Road,Rail	
(6.)	Structural Steels	0.15	0.05	0.2	Others	MTPA	Road,Rail	
(7.)	Ferro Alloys	0.1	0	0.1	Others	MTPA	Road,Rail	

(c) Details of Configuration

S. No.	Plant / Equipment / Facility	Existing Configuration	Proposed Configuration	Final configuration after expansion	Remarks
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Report Part 1

(1.)	Oxygen Plant	0	10000 m3/day	10000 m3/day	Proposed Unit
(2.)	Producer Gas Plant	36000 Nm3/hr	48000 Nm3/hr	84000 Nm3/hr	Expansion
(3.)	Sinter Plant	0	1.11 MTPA	1.11 MTPA	Capacity Enhancement from 0.85 MTPA (as per EC dated 26.12.2019) to 1.11 MTPA
(4.)	Cement Grinding Unit	0	1.2 MTPA	1.2 MTPA	
(5.)	Coke Oven Plant	0	0.45 MTPA	0.45 MTPA	Capacity Enhancement from 0.3 MTPA (as per EC dated 26.12.2019) to 0.45 MTPA
(6.)	Blast Furnace	0	0.77 MTPA (1x550 m3)	0.77 MTPA (1x550 m3)	Capacity Enhancement from 0.6 MTPA (1x450 m3) (as per EC dated 26.12.2019) to 0.77 MTPA (1x550 m3)
(7.)	DRI Plant	1630 TPD	5170 TPD	6800 TPD	Capacity enhancement + new units
(8.)	Pellet Plant	1.2 MTPA	1.8 MTPA	3.0 MTPA	Capacity Enhancement from 1.2 MTPA (as per EC dated 26.12.2019) to 3.0 MTPA
(9.)	Rolling Mill	0.5 MTPA	1.15 MTPA	1.65 MTPA	Structural Steels (TMT Bars, Wire Rods, Long Products))
(10.)	Captive Power Plant	91 MW	225 MW	316 MW	WHRB - 179 MW & CFBC - 137 MW
(11.)	DI Pipe Plant	0	0.25 MTPA	0.25 MTPA	Capacity Enhancement from 0.10 MTPA (as per EC dated 26.12.2019) to 0.25 MTPA
(12.)	L D Converter	0	0.48 MTPA, 60 Ton/Heat	0.48 MTPA, 60 Ton/Heat	Proposed Unit
(13.)	Steel Melting Shop (SMS) (IF route)	165 T Induction Furnace	560 T Induction Furnace	746 T Induction Furnace	
(14.)	Ferro Alloys Plant	0.1 MTPA	0	0.1 MTPA	Existing Unit
(15.)	Electric Arc Furnace	0	1x45 T (0.4 MTPA)	1x45 T (0.4 MTPA)	
9.1.	Details of Consent to Operate (i) Whether Consent to operate obtained ? NA (ii) Copies of all Consent to operate obtained since inception NA (iii) Date of Issue 22 Jan 2021 (iv) Valid Upto 31 Jul 2023 (v) File No. CO131914 (vi) Application No. 11-WPBA/RED(BWN)/CONT(669)/10/PART-V (vii) Copy of Consent to operate valid as on date Copy of Consent to Operate				
10.	Project Cost: (a) Total Cost of the Project at current price level (in Crores) 1987.36 (b) Funds Allocated for Environment Management (Capital) (in Crores) 192.84 (c) Funds Allocated Towards CER (Corporate Environment Responsibility) (in Crores) 0.0 (d) Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Crores) 18.42				
11.	Whether project attracts the General Condition specified in the Schedule of EIA Notification ? No				
12.	Whether project attract the Specific Condition specified in the Schedule of EIA Notification ? No				
13.	Raw Material / Fuel Requirement: (a) Proposed quantity of raw material/fuel 5921924 (b) Existing quantity of raw material/fuel 18499870 (c) Total quantity of raw material/fuel 24421794				
13.1.	Raw Material / Fuel Profile				

S. No.	Raw Material / Fuel	Quantity	Unit	Other Unit	Source (In case of Import, please specify country and Name of the port from which Raw Material / Fuel is received)	Mode of Transport	Other Mode of Transport	Distance of Source from Project Site (in Kilometres) (In case of import, distance from the port from which the raw material / fuel is received)	Type of Linkage	Other Type of Linkage	Uploaded Copy of Linkage
(1.)	Iron Ore Fines & Lump	5096200	Tons per Annum		Barbil-Joda, Orissa	Rail		250	Open Market		Copy of Linkage
(2.)	Non-Coking Coal	3876200	Tons per Annum		Imported	Rail		200	Open Market		Copy of Linkage
(3.)	Quartzite	40450	Tons per Annum		Market	Road		200	Open Market		Copy of Linkage
(4.)	Bentonite	255000	Tons per Annum		Market	Road		500	Open Market		Copy of Linkage
(5.)	Dolomite	1428350	Tons per Annum		Raipur CG Katni MP	Rail		250	Open Market		Copy of Linkage
(6.)	Coking Coal	600000	Tons per Annum		Imported	Road,Rail		200	Open Market		Copy of Linkage
(7.)	Limestone	134100	Tons per Annum		Birmiltrapur,Orissa Bilaspur Raipur CG Katni MP	Road,Rail		250	Open Market		Copy of Linkage

Baseline Data :

14.	(a)Period of Base Line Data Collection	FROM 01 Oct 2020 To 31 Dec 2020
	(b)Season	Post-Monsoon

14.1. No. of ambient Air Quality (AAQ) monitoring locations : 8

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Maximum Value	Minimum Value	98 Percentile Value	Prescribed Standard
(1.)	SO2		Micro Gram per Meter Cube	22	5	0	80
(2.)	NOx		Micro Gram per Meter Cube	38	9	0	80
(3.)	PM2.5		Micro Gram per Meter Cube	45	21	0	60
(4.)	PM10		Micro Gram per Meter Cube	89	56	0	100

14.2. No. of Ground Water monitoring locations : 8

S. No.	Criteria Pollutants	Other Criteria Pollutants	Heavy Metal	Unit	Other Unit	Maximum Value	Minimum Value	Desirable Limit	Maximum Permissible Limit
(1.)	Fluoride			mg/l		0.33	0.21	1.0	1.5
(2.)	Chlorides			mg/l		115	42	250	1000
(3.)	pH			NA		7.62	7.07	8.5	8.5
(4.)	TSS			mg/l		0	0	0	0
(5.)	TDS			mg/l		462	220	500	2000
(6.)	Total Hardness			mg/l		280	155	300	600
(7.)	Heavy Metals		Fe	mg/l		0.25	0.12	0.3	1.0

14.3. No. of Surface Water monitoring locations : 10

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Other Unit	Maximum Value	Minimum Value	Classification of inland water body
(1.)	COD		mg/l		4	4	C
(2.)	pH		NA		7.43	7.36	C

(3.)	DO		mg/l		7.7	7.3	C					
(4.)	BOD		mg/l		2	2	C					
(5.)	Others	Fe	mg/l		0.07	0.06	C					
14.4. No. of Ambient Noise monitoring locations : 10												
S. No.	Parameter	Unit	Maximum Value	Minimum Value	Prescribed Standard							
(1.)	Leq(Night)	A-weighted decibels(dB(A))	58.4	46.0	-							
(2.)	Leq(Day)	A-weighted decibels(dB(A))	70.6	54.5	-							
14.5. No. of Soil Sample Monitored locations : 4												
S. No.	Parameter	Unit	Other Unit	Maximum Value	Minimum Value							
(1.)	pH			6.4	6.0							
(2.)	N(Nitrogen)	Percent		498	310							
(3.)	P(Phosphorus)	Percent		33.6	27.2							
(4.)	K(Potassium)	Percent		163	102							
(5.)	Electric Conductivity	Others	µmhos/cm	190	150							
Details of Ground Water Table:												
14.6.	(a)Range of Water Table Pre-Monsoon Season (Meters Below Ground Level (m bgl))		From 10.01 To 6.44									
	(b)Range of Water Table Post-Monsoon Season (Meters Below Ground Level (m bgl))		From 2.41 To 5.56									
	(c)Whether Ground Water Intersection will be there ?		No									
15. Details of Water Requirement (During Operation)												
S. No.	Source	Source Other	Required Quantity (Kilolitre per Day (Kld))	Distance from Source	Copy of Permission from Competent Authority	Mode of Transport	Other Mode of Transport	Method of Water Withdrawal	Other Method of Water Withdrawal	Letter No.	Date of Issue	Permitted Quantity
(1.)	Surface		16706	7	Copy of Permission Letter	Pipeline		Others	Ajay River	63-1/1-4M-26/2006	11 Sep 2008	11365
(2.)	Surface		16706	7	Copy of Permission Letter	Pipeline		Others	Asansol Municipal Corporation	0853/B-1/J/A-M-C	29 Jun 2021	7000
15.1.	(a)Whether Desalination is proposed					No						
16. Waste Water Management(During Operation)												
S. No.	Type/Source	Quantity of Waste Water Generated (Kilolitre per Day)	Treatment Capacity (Kilolitre per Day)	Treatment Method	Mode of Disposal	Other Mode of Disposal	Quantity of Treated Water Used in Recycling/Reuse (Kilolitre per Day)	Quantity of Discharged Water (Kilolitre per Day)				
(1.)	Industrial	3340	3340	Treatment Facility	Reuse within the Plant & Recycling		3340					
16.1.	(a)Total Waste Water Generation (Kilolitre per Day)		3340									
	(b)Total Discharged Water (Kilolitre per Day)		0									
	(c)Total Reused Water (Kilolitre per Day)		3340									
17. Solid Waste Generation/Management												
S. No.	Name of Waste	Item	Other Item	Quantity per Annum	Unit	Distance from Site(KM)	Mode of Transport	Other Mode of Transport	Mode of Disposal	Other Mode of Disposal		
(1.)	Slag from IF, LD Converter & EAF	Industrial Waste		423860	Tons	10	Road		Others	Road construction & land filling purposes		
(2.)	Dust of ESP & Bag Filters of Pellet Plant	Industrial Waste		234500	Tons	0	Others	Reused in process	Others	To be reused in process		
(3.)	Slag from MBF	Industrial Waste		231000	Tons	0	Others	In-house Consumption	Others	100% to be used in captive Cement Grinding Unit		
(4.)	Fly Ash from CPP	Fly Ash		518975	Tons	0	Others	In-house cement &	Others	cement making & brick making		

							brick making		
(5.)	Dust from ESP and bag filters of Sinter plant	Industrial Waste	65000	Tons	0	Others	Reused in Sinter plant	Others	To be reused in process
(6.)	Dust from ESP & Bag Filters of DRI Plant	Industrial Waste	178500	Tons	0	Others	100% to be reused in Sinter Plant	Others	100% to be reused in Sinter Plant
(7.)	Coal Ash from PGP	Industrial Waste	110500	Tons	10	Road		Others	making construction materials
(8.)	Slag from ferro Alloy plant	Industrial Waste	80000	Tons	10	Road		Others	Road construction & land filling purposes
(9.)	Bottom Ash from CPP	Bottom Ash	129744	Tons	0	Others	Brick making & landfilling	Others	Brick making & landfilling
(10.)	Dust from GCP & Bag Filters of BF	Industrial Waste	77200	Tons	0	Others	100% to be reused in Sinter Plant	Others	100% to be reused in Sinter Plant
(11.)	Dolochar from DRI	Industrial Waste	673200	Tons	0	Others	In-house Consumption	Others	100% to be used in FBC boiler of CPP.
(12.)	Tar Sludge from PGP	Industrial Waste	28000	Tons	10	Road		Authorized Recyclers	
(13.)	Mill Scales from Rolling Mill & Casting Machine	Industrial Waste	33000	Tons	0	Others	To be reused in Induction Furnaces	Others	To be reused in Induction Furnaces
(14.)	Dust from Bag Filter of IF	Industrial Waste	134500	Tons	0	Others	Reused in process	Others	To be reused in process

18.

18.1. Air Quality Impact Prediction

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Baseline Concentration	Distance GLC	Incremental Concentration	Total GLC	Prescribed Standard
(1.)	SO2		Microgram per Meter Cube	10.9	1.8	7.69	18.59	80
(2.)	NOx		Microgram per Meter Cube	21.6	1.8	7.57	29.17	80
(3.)	PM10		Microgram per Meter Cube	71.5	1.0	5.15	76.65	100
(4.)	PM2.5		Microgram per Meter Cube	32	0	0	32	60

18.2. Stack Details

S. No.	Source	Fuel	Stack Height(m)	Stack Diameter(m)	Pollutants	Other Pollutants	Emission (GLS)
(1.)	WHRB attached with 2x700 TPD DRI kiln	Waste gases from DRI	55	4.6	NOx		18.86
(2.)	Mg Convertor Unit of 0.25 MTPA DIP Plant	-	35	1.5	PM10		0.41
(3.)	Induction Furnace (4x18T)	Electricity	30	1	PM10		0.15
(4.)	WHRB attached with 2x450 TPD DRI Kilns	Waste gases from DRI	55	4	NOx		12.18
(5.)	WHRB attached with 2cx150 TPD DRI Kilns	Waste gases from DRI	45	2	SO2		3.34
(6.)	WHRB attached with 1x0.45 MTPA coke oven plant	WASTE GASES FROM COKE OVEN	70	4.5	PM10		3.49

(7.)	WHRB attached with 2x450 TPD DRI Kilns	Waste gases from DRI	55	4	NOx	12.18
(8.)	WHRB attached with 1x450 TPD DRI Kiln	Waste gases from DRI	55	3	NOx	6.08
(9.)	WHRB attached with 2x700 TPD DRI Kiln	Waste gases from DRI	55	4.5	NOx	18.86
(10.)	Existing CFBC boiler for 43 MW CPP	Electricity	90	5.7	NOx	14.89
(11.)	WHRB attached with 1x450 TPD DRI Kiln	waste gases from DRI	55	3	SO2	6.08
(12.)	WHRB attached with 1x700 TPD DRI Kiln	Waste gases from DRI	50	3.5	SO2	9.45
(13.)	CFBC based boiler for 2x47 MW CPP	Coal & Dolochar	90	5.7	SO2	32.74
(14.)	Cement Grinding Unit	Coal	36	1.2	PM10	0.33
(15.)	Existing Induction Furnaces (2x5 T + 2x8 T)	Electricity	30	1.0	PM10	0.15
(16.)	Sinter plant	-	50	1.7	PM10	0.52
(17.)	Existing SAF (3x9 MVA)	Electricity	30	1.4	PM10	0.6
(18.)	Existing SAF (1x4.5 MVA))	Electricity	32	1.4	PM10	0.31
(19.)	WHRB attached with 2x450 TPD DRI Kilns	Waste Gases from DRI	55	4	PM10	3.65
(20.)	Annealing Furnace of 0.25 MTPA DIP Plant	-	35	1.7	PM10	0.47
(21.)	Pellet Plant	Producer gas	60	5.2	PM10	7.78
(22.)	Pellet Plant	Producer gas	53	4.5	PM10	5.86
(23.)	CFBC based boiler for 2x47 MW CPP	Coal & Dolochar	90	5.7	PM10	9.82
(24.)	WHRB attached with 2x450 TPD DRI Kiln	Waste gases from DRI	55	4	PM10	3.65
(25.)	WHRB attached with 2x150 TPD DRI Kiln	Waste gases from DRI	35	2	NOx	3.45
(26.)	WHRB attached with 1x700 TPD DRI Kiln	Waste gases from DRI	50	3.5	NOx	9.45
(27.)	WHRB attached with 2x700 TPD DRI Kiln	Waste gases from DRI	55	4.5	PM10	5.66
(28.)	Zn Coating machine of 0.25 MTPA DIP Plant	-	35	1.5	PM10	0.041
(29.)	WHRB attached with 1x0.45 MTPA	Waste gases form Coke Oven Plant	70	4.5	NOx	11.64

	Coke Oven Plant					
(30.)	MBF	Waste gases from BF	50	3.2	PM10	1.6
(31.)	Existing Induction Furnaces (6x8T)	Electricity	30	1	PM10	0.15
(32.)	Existing CFBC boiler for 43 MW CPP	Coal & Dolochar	90	5.7	SO2	14.89
(33.)	WHRB attached with 2x450 TPD DRI Kilns	Waste gases from DRI	55	4	SO2	12.18
(34.)	EAF (1x45T)	Electricity	35	1.2	PM10	0.32
(35.)	MBF	Waste gases from BF	50	3.2	SO2	2.1
(36.)	WHRB attached with 1x450 TPD DRI Kiln	Waste Gases from DRI	55	3	PM10	1.83
(37.)	WHRB attached with 2x150 TPD DRI Kiln	Waste gases from DRI	45	2	SO2	3.45
(38.)	Induction Furnaces (2x8T)	Electricity	30	0.7	PM10	0.07
(39.)	WHRB attached with 2x700-TPD DRI Kilns	Waste gases from DRI	55	4.5	PM10	5.66
(40.)	CFBC based boiler for 2x47 MW CPP	Coal & Dolochar	90	5.7	NOx	32.74
(41.)	WHRB attached with 2x700 TPD DRI Kiln	waste gases from DRI	55	4.5	SO2	18.86
(42.)	WHRB attached with 1x450 TPD DRI Kiln	Waste gases from DRI	55	3	PM10	1.83
(43.)	WHRB attached with 2x150 TPD DRI Kilns	Waste gases from DRI	45	2	NOx	3.34
(44.)	WHRB attached with 2x700 TPD DRI Kilns	Wast gases from DRI	55	4.5	SO2	18.86
(45.)	Induction Furnaces	Electricity	30	1	PM10	0.84
(46.)	Bitumen Coating of 0.25 MTPA DIP plant	-	35	1.1	PM10	0.23
(47.)	WHRB attached with 2x150 TPD DRI Kiln	Waste Gas from DRI	45	2	PM10	1
(48.)	Sinter Plant	-	50	1.7	NOx	1.57
(49.)	WHRB attached with 2x450 TPD DRI Kiln	Waste gases from DRI	55	4	SO2	12.18
(50.)	WHRB attached with 1x700 TPD DRI Kiln	Waste gases from DRI	50	3.5	PM10	2.84
(51.)	Induction Furnaces (4x18T)	Electricity	30	1	PM10	0.15

(52.)	Whrb attached with 2x450 TPD DRI Kilns	Waste gases from DRI	55	4	NOx	12.18
(53.)	MBF	MBF Gases from BF	50	3.2	NOx	1.05
(54.)	WHRB attached with 1x0.45 MTPA coke oven plant	Waste gases from coke oven	70	4.5	SO2	11.64
(55.)	Existing CFBC boiler for 43 MW CPP	Coal & Dolochar	90	5.7	PM10	4.47
(56.)	WHRB attached with 1x450 TPD DRI Kilns	Waste gases from DRI	55	3	SO2	6.08
(57.)	WHRB attached with 1x450 TPD DRI Kiln	Waste gases from DRI	55	3	NOx	6.08
(58.)	Sinter plant	-	50	1.7	SO2	1.44
(59.)	Existing Induction Furnaces (2x15 T + 4x18 T)	Electricity	30	1	PM10	0.16
(60.)	WHRB attached with 2x150 TPD DRI Kiln	Waste gases from DRI	45	2	PM10	1.03

19.	Power Requirement:	
	(a)Quantity (Kilo Volt Amps (kVA))	472000
	(b)Source	316 MW from CPP and balance 156 MW from state grid
	(c)Uploaded Copy of Agreement	Copy of Agreement
	(d)Standby Arrangement (Details of DG Sets)	As per requirement
	(e)Stack Height (in m)	30

20.	Land Ownership Pattern:	
	(a)Forest Land (ha.)	0.0
	(b)Private Land (ha.)	284.09
	(c)Government Land (ha.)	0.0
	(d)Revenue Land (ha.)	0.0
	(e)Other Land (ha.)	0.0
	Total Land (ha.)	284.09

21.	Present Land Use Breakup of the Study Area in Ha:	
	(a)Agriculture Area (ha.)	12910
	(b)Waste/Barren Land (ha.)	3470
	(c)Grazing/ Community Land (ha.)	4130
	(d)Surface Water Bodies (ha.)	540
	(e)Settlements (ha.)	9600
	(f)Industrial (ha.)	0
	(g)Forest (ha.)	750
	(h)Mangroves (ha.)	0.0
	(i)Marine Area (ha.)	0.0
	(j)Others (ha.) : 0.0	0.0
	Total (ha.)	31400.0000

22. Land requirement for various activities

S. No.	Description of Activity / Facility / Plant / Others	Others	Land Requirement (ha.)	Remarks
(1.)	Main Plant		99.18	
(2.)	Township		0.0	
(3.)	Green belt		95.10	
(4.)	Ash Pond		0.0	
(5.)	Quarry Area		0.0	
(6.)	OB Dump Area		0.0	
(7.)	Safety Zone		0.89	
(8.)	Tailing Pond		0.0	

(9.)	LandFill		0.0	
(10.)	Water Reservoir		21.8	
(11.)	Desalination Plant		0.0	
(12.)	Area for Solid Waste Management		0.16	
(13.)	Built Up Area		12.52	
(14.)	Others	Car & truck Parking, Open area, internal road	54.44	
Total (ha.)			284.09	

23. **Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Sanctuaries; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :**

23.1. **Details of Ecological Sensitivity :**

S. No.	Details of Ecological Sensitivity	Name	Distance from the Project (Km)	Remarks
(1.)	WLS	-	0	None
(2.)	ESAs	-	0	None
(3.)	Corridors	-	0	None
(4.)	Wildlife Corridors	-	0	None
(5.)	Critically Polluted Area	-	0	None
(6.)	NPA	-	0	None
(7.)	ESZs	-	0	None

23.2. **Details of Environmental Sensitivity :**

S. No.	Details of Environmental Sensitivity	Other Details of Environmental Sensitivity	Name	Distance from the Project (Km)	Remarks
(1.)	Archaeological Sites		-	0	None
(2.)	Defence Installations		-	0	None
(3.)	Forest		-	0	None

23.3. (a)Whether Noc / Permission from the competent authority is required? No
(b)Whether NBWL recommendation is required? No

24. **Forest Land:**
Whether any Forest Land involved? No

25. **Tree Cutting:**
(a)No. of Trees Cut for the Project (if Forest Land not Involved) 0
(b)Details of Tree Cutting and Planting of Trees Copy of Details of Tree Cutting and Planting of Trees

26. **Land Acquisition Status:**
(a)Acquired Land(Ha) 284.09
(b)Land yet to be acquired(Ha) 0.0
(c)Status of Land acquisition if not acquired -

27. **Rehabilitation and Resettlement (R&R):**
(a)No. of Villages
(b)No. of Households
(c)No. of PDFs (Project Displaced Families)
(d)No. of PAFs (Project Affected Families)
(e)Funds Allocated for R&R(in INR) (in Lacs)
(f)Status of R&R NA

28. **Details of Presence of Schedule-I Species:**
(a)Whether there is Presence of Schedule-I Species ? No
(b)Whether conservation plan for Schedule-I Species has been prepared ? No
(c)Whether conservation plan for Schedule-I Species has been approved by competent authority ? No

29. **Details of Presence of Water Bodies in Core Area:**
(a)Whether there is Presence of Water Bodies in Core Area ? No
(b)Whether there is Diversion Required ? No
(c)Whether permission has been obtained from competent authority ? No

30. **Details of Presence of Water Bodies in Buffer Area:**

	(a) Whether there is Presence of Water Bodies in Buffer Area ?	Yes		
	(i) Details of Water Bodies in Buffer Area	Ajay River		
	(ii) Direction of Water Bodies in Buffer Area	North East		
	(iii) Distance of Water Bodies in Buffer Area	7		
31.	Manpower Requirement: (a) Permanent Employment-During Construction (b) Permanent Employment-During Operation (c) Temporary Employment- During Construction (d) Temporary Employment- During Operation (e) No. of working days (f) Total Manpower	200 500 550 1500 330 2750		
32.	Green Belt in Ha: (a) Uploaded Green Belt plan	Copy of Green Belt Plan		
S. No.	Description	Existing	Proposed	Total
(1.)	Total Area of Green Belt	87.4	28.1	115.5
(2.)	Percentage of Total Project Area	30.76	9.89	40.6500000000000006
(3.)	No. of Plants	221990	24250	246240
(4.)	Funds Allocated	0	84300000	84300000
33.	Project Benefits			
S. No.	Type of Project Benefits	Details of Project Benefits		
(1.)	Social	Jobs & Infrastructure Development		

34. CRZ Specific Details : Not Applicable

35. Sector Specific Details : NOT APPLICABLE

35. Sector Specific Details For Industrial Projects - 1

S. No.	Item	Details
S. No.	Item	Details
36.	Details of Court Cases: (a) Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up ?	No
37.	Details of Direction Issued under Environment (Protection) Act / Air (Prevention & Control of Pollution) Act / Water (Prevention & Control of Pollution) Act: (a) Whether any Direction issued under EPA Act/Air Act/Water Act ?	No
38.	Details of EIA Consultant: (a) Have you hired Consultant for preparing document? (i) Accreditation No. (ii) Name of the EIA Consultant (iii) Address (iv) Mobile No. (v) Landline No. (vi) Email Id (vii) Category of Accreditation (viii) Sector of Accreditation (ix) Validity of Accreditation (x) Uploaded Certificate of Accreditation certified by QCI/NABET	Yes NABET/EIA/1821/RA0118 Envirotech East Pvt. Ltd. 100 Kalikapur, Madurdaha, Kolkata-700107, West Bengal 9331026867 0332443812 eeplkol@gmail.com A Industrial Projects - 1 08 Oct 2021 Copy of Certificate of Accreditation
39.	Documents to be Attached: (a) Uploaded Copy of EIA/EMP Report (b) Uploaded Copy of Risk Assessment Report (c) Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan (d) Uploaded Copy of Final Layout Plan	Copy of EIA/EMP Copy of EIA/EMP(Annexures) Copy of EIA/EMP(Plans/Figures) Copy of Risk Assessment Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan Copy of Final Layout Plan

6/5/23, 1:22 PM

- 41 -

Report Part 1

(e)Uploaded Cover Letter	<u>Copy of Cover Letter</u>
(f)Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency	<u>Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency</u>
(g)Uploaded Additional File	<u>Copy of Additional File</u>
(h)Uploaded Proposal Presentation (To be given in EAC meeting)	<u>Copy of Uploaded Proposal Presentation</u>

Essential Detail Sought : NIL

Additional Detail Sought : NIL

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

Name of Applicant	Prashant Kumar
Designation	Executive Assistant to MD
Name of Company (Applicant Name should not be given here)	SHYAM SEL AND POWER LIMITED
Address	S S Chamber, 5 CR Avenue, Kolkata-700072

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 24
------------------------	--	---------

1.8 COMPLIANCE OF TERMS OF REFERENCE (TOR)

Ministry of Environment, Forests & Climate Change (MoEF&CC), Govt. of India issued Standard Terms of Reference vide letter (Ref. F. No. J-1011/887/2007-IA-II (I) dated 11th November, 2020 (Table-1.2 & Annexure-I) for undertaking detailed EIA study for obtaining EC in accordance with the provisions of the EIA Notification 2006.

This EIA Report is prepared on the basis of the available secondary data/ literature along with the on-site data during the period (1st October, 2020 - 31st December, 2020), generated through on-site monitoring of relevant environmental components and parameters.

TABLE-1.2
TERMS OF REFERENCE & REFERENCE IN EIA REPORT

Sl. No.	TERMS OF REFERENCE	COMPLIANCE IN PAGE NUMBER
A. STANDARD TERMS OF REFERENCE		
1	Executive Summary	Chapter-11.0
2	Introduction i. Details of the EIA Consultant including NABET accreditation ii. Information about the project proponent iii. Importance and benefits of the project	Chapter-12.0 Chapter-1.0, Section 1.3 Chapter-8.0
3	Project Description i. Cost of project and time of completion ii. Products with capacities for the proposed project. iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.	Chapter-2.0 Section-2.20 & 2.5 Chapter-2.0 Section-2.1 & Table-2.1 Chapter-2.0 Details of existing products with capacities - Section-2.1 & Table-2.1, Land details - 2.4.2 Earlier EC - Annexure - IV

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 25
------------------------	--	---------

	iv. List of raw materials required and their source along with mode of transportation	Chapter-2.0 Section-2.6
	v. Other chemicals and materials required with quantities and storage capacities	Chapter-2.0 Section-2.6
	vi. Details of Emission, effluents, hazardous waste generation and their management	Chapter-2.0 Sections : 2.13 - Pollution Control measures, 2.14 - Fugitive Emission control, 2.15 - Wastewater Management; Chapter-4.0 Section : 4.3.1 - Details of emission Chapter-10.0 Sections : 10.5.1 - Pollution Control Measures, 10.5.2 - Control of Fugitive Emissions, 10.5.3 - Waste Water Management Annexure - VI (Hazardous Waste Authorisation copy)
	vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract).	Chapter-2.0 Section-2.9 (Water), Section-2.8.6 (Power), Section-2.11 (Manpower) Annexure - II (Water Permission) Annexure-III (Power Supply Document)
	viii. Process description along with major equipment and machineries, process flow	Chapter-2.0 Section-2.7

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 26
------------------------	--	---------

	sheet (quantitative) from raw material to products to be provided.	
	ix. Hazard identification and details of proposed safety systems.	Chapter-7.0
	<p>x. Expansion/modernization proposals:</p> <p>a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing/existing operation of the project from SPCB shall be attached with the EIA-EMP report.</p> <p>b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.</p>	Annexure - IV (EC, NOC & CTO Copies)
4	<p>Site Details</p> <p>i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.</p>	<p>Chapter-1.0 Section-1.4.4 (Location);</p> <p>Chapter-5.0 -</p>

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 27
------------------------	--	---------

		Justification
	ii. A toposheet of the study area of radius of 10 Km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places).	Chapter-1.0 Section-1.4.5 Figure - 1.5
	iii. Details w.r.t. option analysis for selection of site	Chapter-5.0
	iv. Co-ordinates (lat-long) of all four corners of the site.	Chapter-1.0 Section-1.4.4
	v. Google map - Earth downloaded of the project site.	Chapter-1.0 Section-1.4.5 Figure - 1.4
	vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.	Chapter-2.0 Section-2.4.3 Figure - 2.3
	vii. Photographs of the proposed and existing (if applicable) plant site. If existing show photographs of plantation/greenbelt, in particular.	Chapter-1.0 Figures : 1.1 - Project Site, 1.2 - Existing Greenbelt, 1.3 - Existing Units
	viii. Land use break-up of total land of the project sited (identified and acquired), government/private-agricultural, forest, wasteland, water bodies, settlements, etc. shall be included (not required for industrial area).	The total land acquired is industrial land.
	ix. A list of major industries with name and type within study area (10 km radius) shall be incorporated. Land use details of the study area.	Chapter-3.0 Section-3.5
	x. Geological features and Geo-hydrological status of the study area shall be included.	Chapter-3.0 Section-3.2 & 3.3
	xi. Details of Drainage of the project upto 5	Chapter-3.0

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 28
------------------------	--	---------

	km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided (mega green field projects).	Section-3.4.2, 3.4.3 & 3.4.5
	xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.	The entire land is under acquisition of the Company.
	xiii. R&R details in respect of land in line with state Government policy.	Chapter-7.0 Section-7.9
5	<p>Forest and wildlife related issues (if applicable):</p> <p>i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).</p> <p>ii. Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forest land (in case of projects involving forest land more than 40 ha).</p> <p>iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.</p> <p>iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon.</p> <p>v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation</p>	Not applicable as no forest land will be used in the proposed project.

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 29
------------------------	--	---------

	<p>of Schedule I fauna, if any exists in the study area.</p> <p>vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.</p>	
6	Environmental Status	
	<p>i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.</p>	<p>Atmospheric inversion level : Chapter-4.0 Section-4.3.1.3</p> <p>Micro-meteorological data : Chapter-3.0 Section-3.9</p>
	<p>ii. AAQ data (except monsoon) at 8 locations for PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.</p>	<p>Chapter-3.0 Section-3.8</p>
	<p>iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with min., max, average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an Annexure to the EIA Report.</p>	<p>Annexure - V</p>
	<p>iv. Surface water quality of nearby River (60 m upstream and downstream) and other surface drains at eight locations as per CPCB/ MoEF&CC guidelines.</p>	<p>Chapter-3.0 Section-3.10.3</p>
	<p>v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.</p>	<p>The project site does not falls near to polluted stretch of river identified by the CPCB / MoEF&CC.</p> <p>The nearest distance of Damodar River in the SW side is about 11.0 km and Ajay river is about 7.0 km</p>

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 30
------------------------	--	---------

	<p>vi. Ground water monitoring at minimum at 8 locations shall be included.</p> <p>vii. Noise levels monitoring at 8 locations within the study area.</p> <p>viii. Soil Characteristic as per CPCB guidelines.</p> <p>ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.</p> <p>x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-1 fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.</p> <p>xi. Socio-economic status of the study area.</p>	<p>in NE side w.r.t the project site.</p> <p>Chapter-3.0 Section-3.10.4</p> <p>Chapter-3.0 Section-3.11</p> <p>Chapter-3.0 Section-3.7</p> <p>Chapter-3.0 Section-3.8.5</p> <p>Chapter-3.0 Section-3.12</p> <p>Chapter-3.0 Section-3.13</p>
7	<p>Impact Assessment and Environmental Management Plan</p> <p>i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modeling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.</p> <p>ii. Water Quality modeling - in case of discharge in Water body.</p> <p>iii. Impact of the transport of the raw</p>	<p>Chapter-4.0 Section-4.3.1.1, 4.3.1.2, 4.3.1.3, 4.3.1.4 & 4.3.1.5</p> <p>Plant will be designed as Zero Discharge Plant</p>

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 31
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	materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or convey or-cum-rail transport shall be examined.	Chapter-4.0 Section-4.3.1.6 & 4.3.1.7
	iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.	Chapter-2.0 Section-2.15
	v. Details of stack emission and action plan for control of emissions to meet standards.	Chapter-4.0 Section-4.3.1
	vi. Measures for fugitive emission control.	Chapter-2.0 Section-2.14
	vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste minimization, recycle/ reuse/ recover techniques, Energy conservation, and natural resource conservation	Annexure - VI (Hazardous Waste Authorisation copy)
	viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.	Chapter-2.0 Section-2.12
	ix. Action plan for the green belt development plan in 33% area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.	Chapter-10.0 Section-10.6
	x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and	Chapter-2.0 Section-2.16

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 32
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	storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.	
	xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.	Chapter-10.0 Section-10.14
	xii. Action plan for post-project environmental monitoring shall be submitted.	Chapter-6.0
	xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.	Chapter-7.0 Section-7.5
8	<p>Occupational Health</p> <p>i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.</p> <p>ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre- designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.</p> <p>iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,</p> <p>iv. Annual report of health status of workers</p>	Chapter-10.0 Section-10.12

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 33
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	with special reference to Occupational Health and Safety.	
9	<p>Corporate Environment Policy</p> <p>i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.</p> <p>ii. Does the Environment Policy prescribe for standard operating process procedures to bring into focus any infringement/ deviation/ violation of the environmental or forest norms/ conditions? If so, it may be detailed in the EIA.</p> <p>iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.</p> <p>iv. Does the company have system of reporting of non compliances/ violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report.</p>	Chapter-10.0 Section-10.3
10	Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.	Chapter-10.0 Section-10.4
11	<p>Enterprise Social Commitment (ESC)</p> <p>i. Adequate funds (at least 2.5% of the project cost) shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be included. Socio-economic development activities need to be elaborated upon.</p>	Chapter-7.0 Addendum
12	Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ ATR to the notice(s)	There is no court case or violation under EIA Notification against the project or related activity.

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 34
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	and present status of the case.	
13	A tabular chart with index for point wise compliance of above TORs.	Chapter-1.0 Section-1.8 Table-1.2

B. SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR METALLURGICAL INDUSTRIES (FERROUS & NON-FERROUS)		
1	Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).	Chapter-2.0 Section-2.6
2	Details on blast furnace / open hearth furnace / basic oxygen furnace / ladle refining, casting and rolling plants etc.	Chapter-2.0 Section-2.7.1
3	Details on installation/activation of opacity meters with recording with proper calibration system	Annexure - XIV
4	Details on toxic metals including mercury, arsenic and fluoride emissions.	Not Applicable
5	Details on stack height requirement for integrated steel	Chapter-4.0 Section-4.3.1.1
6	Details on ash disposal and management - Non-ferrous metal	Not Applicable
7	Complete process flow diagram describing production of lead/zinc/copper/ aluminium, etc.	Not Applicable
8	Raw materials substitution or elimination	Not Applicable
9	Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation	Not Applicable
10	Details on Holding and de-gassing of molten metal from primary and secondary aluminum, materials pre-treatment, and from melting and smelting of secondary aluminium	Not Applicable
11	Details on solvent recycling	Not Applicable
12	Details on precious metals recovery	Not Applicable
13	Details on composition, generation and utilization of waste/fuel gases from coke oven plant and their utilization.	Chapter-2.0 Figure-2.5 (a)
14	Details on toxic metal content in the waste material and its composition and end use (particularly of slag).	Chapter-2.0 Section-2.12
15	Trace metals Mercury, Arsenic and Fluoride emissions in the raw material.	Chapter-2.0 Section-2.6.1

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 35
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16	Trace metals in waste material especially slag.	Chapter-2.0 Table - 2.7
17	Plan for trace metal recovery	Chapter-2.0 Section-2.12
18	Trace metals in water	Chapter-3.0 Section-3.10

C. ADDITIONAL TOR FOR INTEGRATED STEEL PLANT		
1	Iron ore / coal linkage documents along with the status of environmental clearance of iron ore and coal mines	Annexure - VII (Iron Ore) & VIII (Coal)
2	Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact	Not Applicable
3	For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.	Chapter-3.0 Section-3.6
4	Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used / land cover mapping of the area.	Chapter-3.0 Section-3.6
5	Respirable Suspended particulate matter (RSPM) present in the ambient air must be analysed for source analysis - natural dust/RSPM generated from plant operations (trace elements). The RSPM shall also be analysed for presence of poly-aromatic hydrocarbons (PAH), i.e. Benzene soluble fraction, where applicable. Chemical characterization of RSPM and incorporating of RSPM data.	Annexure - XV
6	All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.	Shall be Complied
7	Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.	Chapter-2.0 Section-2.19
8	Plan for slag utilization	Chapter-2.0 Section-2.12

Shyam Sel & Power Ltd.	Environmental Impact Assessment for Proposed expansion-cum-modification of existing Integrated Steel Plant at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal	C1 - 36
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9	Plan for utilization of energy in off gases (coke oven, blast furnace)	Chapter-2.0 Figure - 2.5 (a)
10	System of coke quenching adopted with justification.	Chapter-2.0 Section-2.7.8

- 55 -
APPENDIX I**(See Paragraph-6)****FORM 1**

Note : If space provided against any parameter is inadequate, Kindly upload supporting document under 'Additional Attachments if any' at the last part of the Form1. Please note that all such Annexures must be part of single pdf document.

(I) Basic Information

S.No.	Item	Details
	Is your project Comes under Notified Industrial Area	No
	Whether proposal involved violation of EIA notification	N/A
	Weather Consent to Establishment Obtained	N/A
	Upload copy of CTE	N/A
1.	Name of the Project/s Brief summary of project Proposal Number Project Cost	Proposed expansion-cum-modification of existing Integrated Steel Plant <u>Annexure-Brief summary of project</u> IA/WB/IND/179901/2020 1987.36 cr
2.	S. No. in the schedule Project Sector	3(a) Metallurgical industries (ferrous & non ferrous) Industrial Projects - 1
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number or wells to be drilled	Proposed expansion-cum-modification project Configuration: 1.Sinter Plant - Capacity Enhancement from 0.85 MTPA to 1.11 MTPA 2.Pellet Plant 1 - Capacity Enhancement from 0.6 MTPA to 0.9 MTPA 3.Pellet Plant 2 - Capacity Enhancement from 0.6 MTPA to 0.9 MTPA 4.Pellet Plant 3 - Capacity Enhancement from 0.6 MTPA to 1.2 MTPA 5.Blast Furnace - Capacity Enhancement from 450 m3 to 550 m3 6.Direct Reduced Iron (DRI) Plant - Capacity Enhancement from 100 TPD to 150 TPD, Capacity Enhancement from 300 TPD ha.
4.	New/Expansion/Modernization Proposal Number MoEFCC file number(Previous EC) Uploaded EC letter	Expansion IA/WB/IND/6700/2008 J-11011/887/2007-IA.II(I) <u>Annexure-Uploaded EC letter</u>
5.	Existing Capacity/Area etc.	262.64 ha.
6.	Category of project i.e. 'A' or 'B'	A
7.	Does it attract the general condition? If yes, please specify	No
8.	Does it attract the specific condition? If yes, please specify	No
9.	Location of the project Shape of the project land Uploaded GPS file	J.L No. 50, 51 & 52, Village Dhasna, Mouza - Dhasna, Mamudpur & Sarthakpur, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal Block (Polygon) <u>Annexure-GPS file</u> 

Uploaded copy of survey of India Toposheet	<u>Annexure-Survey of india toposheet</u>
Plot/Survey/Khasra No.	J. L. No. 50, 51, 52
Town / Village	Dhasna
State of the project	West Bengal

Details of State of the project

S.no	State Name	District Name	Tehsil Name
NIL			
10.	Nearest railway station along with distance in kms	Ikrah Railway Station, 0.6 km	
	Nearest airport along with distance in kms	Kazi Nazrul Islam Airport, Andal, Durgapur, 15 km	
11.	Nearest Town/City/District Headquarters along with distance in kms	Jamuria , 4.0 km	
12.	Village Panchayats, Zila Parishad, Municipal Corporation, Local body (Complete postal address with telephone nos. to be given)	Bahadurpur Gram Panchayat P.O.: Bahadurpur, District: Paschim Burdwan, West Bengal Ph: 0341 - 2667 225 Fax: 0341-2667 225	
13.	Name of the Applicant	Prashant	
14.	Registered Address	S S Chamber, 5 CR Avenue, Kolkata-700072	
15.	<u>Address for correspondance:</u> Name of the Company Name of the Applicant Designation (Owner/ Partner/ CEO) Pin code E-mail Telephone No. Fax No. Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .	SHYAM SEL AND POWER LIMITED Prashant Executive Assistant to MD 700072 amitdebnath@shyamgroup.com 33-40113008 33-03340111031 <u>Annexure-Uploaded Copy of documents in support of the competence/authority</u>	
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a toposheet	No	
17.	Whether part of Interlinked projects?	No	
18.	Whether separate application of Interlinked project has been submitted?	N/A	
19.	If Yes, MoEF file number Date of submission	N/A N/A	
20.	If No, Reason	N/A	
21.	Whether the proposal involves Approval/ Clearance under: if yes, details of the same and their status to be given (i) Whether the proposal involves approval/clearance under the Forest (Conservation) Act,1980? (ii) Whether the proposal involves approval/clearance under the wildlife (Protection) Act,1972? (iii) Whether the proposal involves approval/clearance under the C.R.Z notification, 2011?	No No No	

22.	Whether there is any Government Order/Policy relevant/relating to the site?	No
23.	Whether any Forest Land Involved? Area of Forest land Involved (hectares)	No N/A
24.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? (a) Name of the Court (b) Name of the Sub court (c) Case No. (d) Orders/directions of the court, if any and relevance with the proposed project	No N/A N/A N/A N/A

(II) Activity

1 Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	Proposed expansion-cum-modification project shall be installed on the available land, within the existing plant premises comprising of total 262.64 Hectares (649 acres) of land as well as on some additional land of 20.45 Hectares (53 acres) which is in possession of the Company. The land is generally flat and does not come under flood zone. Said plot of land will be reformed / developed from its existing land use. This project will be developed following a land use plan, which will be made tak
1.2	Clearance of existing land, vegetation and buildings?	Yes	Site clearing and preparation activities will involve removal of scanty vegetation on the proposed plant site.
1.3	Creation of new land uses?	Yes	Proposed project will be developed following a planned land-use plan. As far as possible attempts will be made to create minimum disturbance to the existing land-use of the neighborhood. However, a positive change in the land uses due to the proposed project is expected.
1.4	Pre-construction investigations e.g. bore houses, soil testing?	Yes	Pre-construction investigations like bore houses, soil testing etc. have already been undertaken.
1.5	Construction works?	Yes	The civil works for the construction and development of the proposed expansion project include bulk earthworks; construction of factory sheds & utilities; internal roads & parking areas; drainage system; underground & overhead tanks, etc.
1.6	Demolition works?	No	-
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	Suitable temporary accommodation for around 1860 construction workers will be required during construction of the project. However, most of the construction workers will be from the nearby areas. Suitable temporary accommodation will be provided for around 650 workers and the balance 1210 workers

			will stay in the temporary site with the necessary facilities during day time.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	Yes	The proposed project will involve the construction of a number of above ground buildings, structures, factory shades etc. which will involve the minimum cut and fill. However, there will be excavation of the soil during construction period.
1.9	Underground works including mining or tunnelling?	Yes	Underground works like development of drainage, laying of pipeline and other necessary infrastructures, construction of rain water harvesting tank, raw water reservoir etc. shall be undertaken.
1.10	Reclamation works?	No	-
1.11	Dredging?	No	-
1.12	Offshore structures?	No	-
1.13	Production and manufacturing processes?	Yes	Please refer Pre-feasibility Report.
1.14	Facilities for storage of goods or materials?	Yes	All construction materials will be handled through the temporary site store within the project boundary. During operation the raw materials and the products will be stored in the respective yard having concrete base and covered shades.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Wastewater: The plant will be designed as a zero discharge plant as far as the process effluents are concerned. The water will be re-circulated through cooling and treatment. The entire wastewater after necessary treatment will be recycled for various purposes inside the plant. Domestic wastewater will be treated in sewage treatment plant (STP). Solid Waste: ?Dolochar (6,73,200 TPA) from the DRI units will be used in CFBC boiler for power generation. ?Dust from ESP & Bag Filter (65,000 TP
1.16	Facilities for long term housing of operational workers?	No	Total 2750 workers will be employed during operational phase of the project. No facilities will be created for long term housing of operational workers. Most of the workers employed shall be from nearby areas.
1.17	New road, rail or sea traffic during construction or operation?	No	The project site already has proper road linkage for transport of materials and equipment. Ikrah Railway Station is 0.6 km from the project site. The NH-2 road is passing about 6.0 km away in the South direction and the nearest distance of NH-60 in the SE direction is about 2.6 km with respect to the project site. All machinery and equipment can be transported by rail/road. Existing road and rail linkages will be utilized for this project. As such, no additional road and rail linkage will be
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	-
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	-
1.20	New or diverted transmission lines or pipelines?	No	-
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	-

1.22	Stream crossings?	No	-
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	Daily fresh water requirement for the Total Project will be around 16,706 m ³ /day (Existing Units: 9605 m ³ /day, Proposed Units: 7101 m ³ /day), which will be sourced from Ajay river / ADDA Supply.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	There is no water body existing within the project boundary.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	The constructional & operational personnel will come to the plant site by road. 100% construction materials will be transported by road. During Operation Phase, the transportation of the materials shall be 75% by rail and 25% by road. The plant location has road and rail linkages.
1.26	Long-term dismantling or decommissioning or restoration works?	No	There will be no Long-term dismantling or decommissioning or restoration works involved in the project.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	-
1.28	Influx of people to an area in either temporarily or permanently?	Yes	The proposed project shall increase the employment potential and hence may lead to migration to surrounding villages. Manpower, to the tune of 2750 persons will be required for the plant operations for the proposed project. Attempt will be made to maximize utilization of local population during the construction activities.
1.29	Introduction of alien species?	No	-
1.30	Loss of native species or genetic diversity?	No	-
1.31	Any other actions?	No	-

2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	No	-
2.2	Water (expected source & competing users) unit: KLD	Yes	Daily fresh water requirement for the Total Project will be around 16,706 KLD (Existing Units: 9605 KLD, Proposed Units: 7101 KLD), which will be sourced from Ajay river / ADDA Supply.
2.3	Minerals (MT)	Yes	Minerals required for the entire project: ?Iron ore Fines/Lumps - 50,96,200 TPA ?Coal - 37,12,000TPA ? Dolomite - 14,28,350 TPA ?Limestone - 1,73,304 TPA ?Manganese Ore - 2,26,300 TPA ?Bentonite - 2,55,000 TPA Quartzite - 40,450 TPA
2.4	Construction material - stone, aggregates, sand / soil (expected source - MT)	Yes	Requirement of Construction Materials: Stone chips - 4,21,012 MT Sand - 6,72,830 MT Bricks - 5,94,372 MT Cement - 1,18,875 MT TMT Rods - 19,812 MT Soil - 3,93,750 MT All the above materials will be sourced locally.
2.5	Forests and timber (source - MT)	No	-

2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW)	Yes	Power requirement for the Total Project will be around 472 MW (Existing Units: 249.5 MW, Proposed Units: 222.5 MW), which will be sourced from 316 MW capacity Captive Power Plant and balance from state grid. Fuel : Dolochar - 6,73,200 TPA Coal - 6,73,200 TPA
2.7	Any other natural resources (use appropriate standard units)	No	-

3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	Yes	Insignificant quantity of Fuel Oil, surface coating, lubricants etc. will be stored at isolated place inside the plant premises following the strictest norms.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	-
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	The implementation of the proposed project will increase the employment potential for locals with the improvement in their living conditions.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	The best practices shall be adopted to restrict any discharge of air emission or other types of pollutants by following WHO Norms. There are 6 schools, 2 hospitals and few worship places located within 5 Kms radius from the project site. Dhasna (0.5 km), Bijaynagar (0.65 km), Dhasla (1.8 km), Bahadurpur (2.0 km) villages & Jamuria (4.0 km), having moderate to dense human population are located within 5 kms radius from the project site (Please refer Environmental Sensitivity part of Form 1). T
3.5	Any other causes	No	-

4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	-
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Around 41 tone/month of Solid waste of domestic/commercial origin that would be generated in the Plant will be disposed of suitably in consultation with the concerned Civic body.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	Insignificant quantity of Fuel Oil, surface coating, lubricants etc. will be stored at isolated place inside the plant premises following the strictest norms.
4.4	Other industrial process wastes	Yes	?Dolochar (6,73,200 TPA) from the DRI units will be used in CFBC boiler for power generation. ?Dust from ESP & Bag Filter (65,000 TPA) of Sinter plant will be

			re-used in the process. ?Dust from ESP & Bag Filter (2,34,500 TPA) of Pellet plant will be re-used in the process. ?Blast Furnace slag (2,31,000 TPA) will be used in captive Cement Grinding unit. ?The hot slag (4,23,860 TPA) generated from IF, LD Converter & EAF will be transferred to slag yard after cooling. The slag will be used for
4.5	Surplus product	No	-
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Small quantity of sewage sludge from STP will be used for gardening purpose.
4.7	Construction or demolition wastes	Yes	Small quantity of construction waste only would be generated and same will be reused for filling. Around 3,93,750 MT soil will be excavated during construction which will be reused in construction and other misc. uses like green belt development, road making, storage pond etc.
4.8	Redundant machinery or equipment	No	-
4.9	Contaminated soils or other materials	No	-
4.10	Agricultural wastes	No	-
4.11	Other solid wastes	Yes	-

5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	The main air pollutant from the proposed project will be particulate matter, SO ₂ & NO _x . The emission will be accounted due to use of fossil fuel in coal fired Boiler, diesel operated equipment for various activities, vehicular movement, etc. The precautionary / control measures, such as maintenance of vehicles on a regular basis, tall stacks (as per the guidelines of Central Pollution Control Board), water spray system will be used to control dust emission etc.
5.2	Emissions from production processes	Yes	Process emissions will take place from all the proposed units. Waste gases from these units will be routed through suitable pollution control devices like Cyclones, Bag Filters, Electrostatic Precipitators (ESPs) and will be released into the atmosphere through tall stacks. The ultimate emission of Particulate Matter from the respective stacks shall be contained within 30 mg/Nm ³ . SO ₂ & NO _x emission from Captive Power Plant shall be limited to 100 mg/Nm ³ . Fugitive emissions will be generated fro
5.3	Emissions from materials handling including storage or transport	Yes	Bag filter system will be installed in the raw material handling site and dust suppression system will be installed.
5.4	Emissions from construction activities including plant and equipment	Yes	Emissions from construction activities would be taken care of by water sprinkling, using equipment in good condition and use of dust masks by workmen.
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Dust suppression system will be provided. There will be no odour problem from handling of construction materials, sewage and other wastes.

5.6	Emissions from incineration of waste	No	-
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	-
5.8	Emissions from any other sources	No	-

6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	All the machinery which will be used in the proposed project will be of highest standard and comply with the national / international standards that take care of air and noise pollution control / vibration control. Hence, no significant impact due to operation of such machineries is anticipated.
6.2	From industrial or similar processes	Yes	Noise and vibration. Proper mitigation measures like installation of acoustic enclosures will be taken for all noise generating equipment.
6.3	From construction or demolition	Yes	Noise below the level of 85 dB(A) will be generated during construction phase. All state of the art equipment, conforming to noise standards would be employed in the proposed project.
6.4	From blasting or piling	Yes	Best efforts will be made to control excessive noise arising out of piling activities. Piling work will be carried out in such a manner so as to have minimum disturbance to the nearby population.
6.5	From construction or operational traffic	Yes	Traffic movement will generate sound. However, best practices will be followed to maintain noise level within 75 dB (A).
6.6	From lighting or cooling systems	Yes	Best noise abatement measures will be adopted to control noise from the cooling systems.
6.7	From any other sources	No	-

7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	Yes	There is no use / handling of hazardous material except during annual oil change period, which is done in closed containers. Also, extra care will be taken during lubrication of equipment.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	There will be no discharge of trade effluents from the project. All liquid effluents will be treated and reused inside the plant premises. Sewage will be treated in sewage treatment plant.
7.3	By deposition of pollutants emitted to air into the land or into water	Yes	Dust will be generated to some extent due to different project activities. During the construction phase,

			proper care will be taken to reduce dust emission, wherever possible.
7.4	From any other sources	No	-
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	-

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
S.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	Yes	Adequate safety measures will be provided to prevent risk of spillage, fire, etc.
S.2	From any other causes	No	-
S.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	Yes	The area falls under Earthquake Zone-II as per Indian Standard Seismic Zoning Map.

9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> o Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) o housing development o extractive industries o supply industries o Other 	No	The project will have insignificant impact on the road network around the project site. The project is not expected to have any impact of concern on the power supply system, housing and wastes management system of the area. Proposed expansion project will result in considerable growth of the surrounding areas: ?Economic upliftment. ?Rapid growth of service sector will result in increase of income in the area. Beneficial for different Service Providers and transportation companies.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	-
9.3	Set a precedent for later developments	Yes	The project under consideration will enhance the possibility of developing supporting industrial activities in surrounding areas.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	Yes	Scope exists for cumulative developmental effects.

(III) Environmental Sensitivity

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	-
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	No	-
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration	No	-
4	Inland, coastal, marine or underground waters	Yes	Ajay River - 7.0 kms.(approx) from the Project Site Damodar River - 11.0 kms. (approx) from the Project Site
5	State, National boundaries	No	-
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	No	-
7	Defence installations	No	-
8	Densely populated or built-up area	Yes	Raniganj - 9 kms (approx). Asansol - 14 kms (approx). Jamuria - 4.0 kms (approx).
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	?Mamudpur primary school - 1.1 kms. (approx). ?Ikrah Basanti Bijay High School, Jamuria (Ikrah, Jamuria) - 1.3 kms. (approx). ?Rajpur Nandi High School (Jamuria) - 4.1 kms. (approx). ?Vivekananda Vidya Mandir, Jamuria Bazar (Jamuria) - 4.4 kms. (approx). ?Boring Danga High School, Boring danga (Jamuria) - 4.9 kms. (approx). ?Benali High School - 4.0 kms. (approx). ?Chinchuria Upendra Nath High School - 6.5 kms. (approx). ?Holy Convent School - 5.5 kms. (approx). ?Parasea colliery high s
10	Areas containing important, high quality or scarce resources.(ground water resources,surface resources,forestry,agriculture,fisheries,tourism,minerals)	Yes	Ajay River - 7.0 kms.(approx) from the Project Site Damodar River - 11.0 kms. (approx) from the Project Site
11	Areas already subjected to pollution or environmental damage.(those where existing legal environmental standards are exceeded)	No	-
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects	No	-

(IV) Proposed Terms of Reference for EIA studies

1	Uploaded Proposed TOR File	<u>Annexure-TOR file</u>
2	Uploaded scanned copy of covering	<u>Annexure-scanned copy of covering letter</u>

	letter	
3	Uploaded Pre-Feasibility report(PFR)	<u>Annexure-PFR</u>
4	Uploaded additional attachments(only single pdf file)	NIL
Additional Attachments, if any		
Attached File		
CTE		
FORM1		

Essential Detail Sought:			
Sno.	EDS Letter	Remarks	Date of EDS
1.	<u>Eds Reply Letter</u>	The correction have been made as per the instruction received	07 Nov 2020
2.	NA	Proposal is returned due to the following: • KML file is not accessible. • Proposed ToR inter-alia including study area map, specification w.r.t. location and parameters to be monitored along with frequency shall be submitted. • Pre-feasibility report shall be revised in accordance with the MoEF&CC guidelines dated 30/12/2010.	23 Oct 2020

Additional Detail Sought : NIL

(V) Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost.

V. (i)	Name of Applicant	Prashant
	Designation	Executive Assistant to MD
	Name of Company (Applicant Name should not be given here)	SHYAM SEL AND POWER LIMITED
	Address	S S Chamber, 5 CR Avenue, Kolkata-700072

Annexure - 'B' - 66 -



CLEAN AIR ACTION PLAN

ASANSOL

Environment Department
Government of West Bengal

2020

Table 5: Best available technology for abating pollution levels in industries

Sr. no.	Industry type	Existing technology/ process and emission challenges	Strategies for Improvement	
			Suggested Immediate changes	International BAT (long term)
1	Iron and steel (involving processing from ore / integrated steel plants) and or sponge iron units	Installation of coke dry quenching (CDQ); installation of top gas recovery turbine (TRT); introduction of coal dust injection (CDI); waste heat recovery in sinter plant; waste heat recovery at blast furnace stove and use of byproduct fuel for power generation; installation of dolomite plant-dust extraction system (FD cooler and bag filter); use of twin hearth furnace; use of water tower ESP (wet) and ESP (dry)	Direct Reduction Electric Arc Furnace and Pulverized coal injection method	Direct Reduction Iron-making (DRI)
2	Ferrous and non-ferrous metal extraction >1 MT/hr involving different furnaces through melting, refining, reprocessing, casting and alloy making and including metal extraction	Nothing specific, each industry may have specific processes. Most coal fired boilers have been converted to oil/gas fired driers, preferably with coalbed methane (CBM)	More data/information needed on type of metal being extracted	Generic Process include: Boliden Norzink process for mercury removal, selenium filter, activated carbon, Jeritt Process for removal of other HAPs
3	Coke making, liquefaction, coal tar distillation or fuel gas making	Most coal fired boilers have been converted to oil/gas fired driers, preferably with coalbed methane	Switch to Coke Dry Quenching System (CDQ), already used by Tata Steel	The Kress Indirect Dry Cooling (KIDC), inert gas blanketing
4	Cement	Bag filter with ball mill and cyclone separator with coal-fired slag drier	Rotary dry-process kilns, use of alternative fuel such as biomass, refuse derived fuel (RDF), use of additive materials such as fly ash / blast furnace as clinkers	Use of alternative fuel such as rice husk, utilization of red mud as alternative fuel, etc. Consider development of limestone based cement and low carbon cement as a possible long term strategy
5	Ceramic, refractories having coal consumption >=12 MT / day	Wet scrubber with coal fired DD Kilns furnace. Refractory manufacturing units have switched over to new generation producer gas-fired shuttle kiln, tunnel kiln or push-bat kiln which are much more fuel-efficient kilns for environment friendly operations	Shift to natural gas or CBM, maintain power factor at 0.99, Replacement of Existing Standard Efficiency Motors by Energy Efficient Motors, Install automatic air-fuel ratio system in kiln	Use of spray drying, reduce channelled emissions from hot off-gases by applying electrostatic precipitators or wet dust separators, applying flue-gas cleaning with a fabric filter and spray glazing
6	Steel and steel products using various furnaces like blast furnaces/open hearth furnace/induction furnace /arc furnace/submerged arc furnace/basic oxygen furnace [industries attracting EIA (Notification) 2006 as amended]	Similar to iron and steel (involving processing from ore / integrated steel plants) and or sponge iron units		

15. URBAN GREENS AND FORESTS

Sr. no.	Action points	Agency responsible	Timeline
Medium-term action			
15.1	Avenue plantation along roads with more traffic. Urban planning to integrate urban greens (parks, district forests etc.) and urban forests in the Master Plans of the cities and all infrastructure development and urban redevelopment projects. At least 15-20 per cent of the new urban redevelopment projects should be set aside for urban green and tree cover. Urban planning to provide for green roofs and vertical greens linked to infrastructure development. Green walling with plantations around dust generators and also to be dust barriers to be integrated with the urban forestry and forest policy.	Forest, ADDA, AMC, PWD, NHAI	1 year

16. IMPROVE TRAINING AND CAPACITY

Sr. no.	Action points	Agency responsible	Timeline
16.1	Training and skill development will be required of public officials and other public functionaries for planning and management and execution of the plan. This will also require extensive capacity building in all sectors and infrastructure planning.	West Bengal State Council for Science and Technology, Department of Personnel and Training, District and local administration	Ongoing

17. NEED FOR PUBLIC AWARENESS AND COOPERATION

Sr. no.	Action points	Agency responsible	Timeline
17.1	Organizing deeper public engagement and forums for public consultation for public understanding of the nature of solutions needed to address the complex problem of sustainable industrial development and urban mobility. Formation of a public grievance redressal portal for redressal of public complaints on air pollution along with a supervisory mechanism for their disposal in a time bound manner.	WBPCB, District and local administration	Ongoing

Annexure - 'c'

- 69 -

No. 1111

Received on 13/04/23 at 00:25 hrs. 23
and started Jamuria P.P. case
No - 159/23 dt - 13/04/23 u/s - 26/30
32/33 and 63 of G.F.A. - 1927

To
The Officer In Charge
Jamuria PS
Under ADCP

[Signature]
S. Sanjoy Pati
Forest Range Officer
Asansol (T) Range

Sub: FIR against illegal encroachment of government Forest land situated under Mouza Mamudpur, J.L.no-51, plot no 473 by M/S Shyam Sel & Power Ltd.

Respected Sir,

I being the Forest Range Officer, Sri Sanjoy Pati of Asansol (T) Range under Durgapur Division do hereby submit as follows:-

That on dt 19/02/2023 i am transferred and posted as Range officer of Asansol(T) Range and on dated 01/03/2023 I got a letter vide no 6248/8 from DFO Durgapur Division about the information and direction to enquiry about the illegal encroachment Of Forest land at Mamudpur JL No-51, Plot No-473.

After that I enquire into the matter and also peruse the survey report submitted by surveyor Sanjiban Gorai and on spot enquiry came to know about the illegal encroachment of Forest Land by M/S Shyam Sel & Power Ltd at Mouza- Mamudpur, J.L. No: 51, Plot No: 473, encroached area of land 8.59 acre accordingly I have issued a notice to the said M/S Shyam Sel & Power Ltd. on dated 04.04.2023 for demolization and removing the structure if any over the encroached land and may also further directed to handover and return the Khas possession of the encroached forest land but till today they did not response.

That in the above mentioned facts and circumstances it is therefore requested before you and your good office to lodge an F.I.R against M/S Shyam Sel & Power Ltd U/S 26, 30, 32, 33 and 63 of I.F.A. 1927 for illegal encroachment of forest land.

Due to proper enquiry , collecting of survey reports and other necessary required formalities the F.I.R. could not be filed within time and praying for condone of delay.

Thanking you,

Date: 13/4/23

Sincerely
[Signature]
Sanjoy Pati

S/o- Late Ashok Kumar Pati
Forest Range Officer
Asansol (T) Range
89188 20389

Enclosure :

1. Xerox copy of sketch map of Mamudpur Mouza, Plot No: 473.
2. Xerox copy of ROR.

Address - L. Dey Road by Lane
Po - Dulmi Nadiha
Dist - Purnia (W.D.)
Pin - 723102
PS - Purnia Town P.S.

[Handwritten initials]

[Handwritten initials]

[Handwritten initials]

with

13/4/23

Annexure - 'D' - 70

1. District Paschim Bardhaman Division Barisal Sub-Division Jamura Year 2023 File No. 159/23 Date 13/04/23

2. (i) Act Section (ii) Act Section (iii) Act Section

3. (a) General Diary Reference Entry No. 680 (iv) Other Act No. 26/30/32/33 and 63

(b) Occurrence of offence Day Wednesday Date 01/3/23 Time not mentioned

(c) Information received Date 13/04/23 Time 00:25 hrs

4. Type of Information Written/Oral written, typed at the Police Station

5. Place of Occurrence (a) Direction and Distance from P.S. South East approx. 7 km

(b) Address In the factory premises of M/s. Shyam Sel & Powder Ltd. at mouza Machha, P.S. Jamura, Dist. Bardhaman.

(c) If case outside limit of this Police Station, then the name of P.S. District

6. Complainant/Informant: (a) Name Sanjoy Pati (8918820369)

(b) Father's/Husband's Name Shri - Ashok Kumar Pati

(c) Date/Year of Birth Not mentioned

(d) Nationality Indian

(e) Address Forest Range Officer, Barisal (T) Range Home A & D, L. D. Barisal, Barisal P.O. Dumri Naddika Dist - Purba Bardhaman, West Bengal.

7. Details of known/suspected/unknown accused with full particulars (Attach separate sheet, if necessary)

(Reasons for delay in reporting by the Complainant/Informant) Against - M/s. Shyam Sel and Powder Ltd. P.S. Jamura, Dist - Paschim Bardhaman

8. Particulars of properties stolen/involved (Attach separate sheet, if required)

9. Total value of properties stolen/involved

10. Inquest report/U.D. : Case No., if any

11. FIR Contents (Attach separate sheets, if required) The original written copy of the complainant - which is treated as FIR is attached here with.

12. Action taken Since the above report reveals commission of offence(s) 26/30/32/33 and 63 of I.P.A. - 1927 (Indian Forest Act - 1927)

registered the case and took up the investigation/directed to SI Sudip Bhattacharya

Charges of Jamura P.S. N.P.C to take up the investigation

transferred to P.S. on point of jurisdiction. FIR read over to the Complainant/Informant

admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

Signature of the Officer in Charge Police Station with Name Rahul Deb Mondal

P. S. Jamura, Dist. Bardhaman Date 13/04/23

- 71 -
Ammeure - 'E'



Date: 18.11.2023; 04:57P:M



Date: 18.11.2023; 04:23 PM

- 72 -
Annexure - 'F'

---*---
State Environment Impact Assessment Authority
West Bengal
Minutes of SEIAA Meeting
---*---

Subject: 92nd meeting of SEIAA
Venue:- Conference Room of Environment Department, Prani Sampad Bhavan, 5th Floor, LB – Block, Sector – III, Salt Lake, Kolkata – 700106
From :- 23 March 2023
To :- 23 March 2023

(1) Proposed Baguli Stone Mine at Plot. No.- 20, JL No. 02, Mouza - Baguli, PS – Jamuria, District - Paschim Bardhaman, West Bengal by Chinmay Mondal.

Proposal No. :- SIA/WB/MIN/402756/2022, File No. : EN/T-II-1/001/2023, Type-EC

INTRODUCTION

The proponent made online application vide proposal no. SIA/WB/MIN/402756/2022 dated 23 Dec 2022 seeking environment clearance under the provisions of the EIA Notification, 2006 for the above-mentioned project. The proposed project activity is listed at SL. No. 1(a) Mining of minerals projects under Category "B2" of EIA Notification 2006.

SEAC during its 62nd meeting held on 11.01.2023 recommended the proposed project for Environmental Clearance with the following additional conditions :-

- i) The Proponent shall prepare a dust and noise minimization plan with adequate details. Care should be taken for prevention of occupational health issues of the workers. Amenities like personal protective equipments (PPEs) should be provided for them.
- ii) A post closure long-term vegetative stabilisation program should be submitted along with the six monthly compliance report.
- iii) Monitoring of PM₁₀, PM_{2.5} and its SiO₂ (free silica) content should be done along with noise levels.
- iv) Dust suppression by sprinkling water should be adopted specially after dusty operations like drilling, blasting etc.
- v) The conceptual plan component of the composite 'Mine plan and mine closure plan' is too sketchy and subjective. It may be thoroughly revised to make it more precise and specific.
- vi) The prefeasibility report leaves much to be desired. The project proponent may provide a cradle to grave description of the project in a space-time domain.
- vii) Year-wise excavation schedule showing breakup of pay-mineral (black stone) and waste rock may be clearly drawn up and areas may be demarcated for waste dumping. Site for intermediate stockpiling of the mineral may also be clearly demarcated and show in the surface plan.
- viii) As far as practicable the waste rock to be produced from the mine may be dumped in the existing pit-void adjacent to/ within the lease hold boundary. Any outside the pit dumping should be temporary in nature. All waste rock dumped outside the pit may be rehandled and backfilled in the mined out area.
- ix) The proponent shall review the Progressive Mine Closure Plan every two years from the date of opening of the mine and shall submit the same to the officer authorised by the State Government in this behalf, for its approval under the West Bengal Minor Mineral Concession Rules, 2016. In the event of the progressive mine closure being not approved, or not deemed to be approved, the mining activities shall be discontinued.
- x) One year prior to the proposed closure of the mine the proponent shall submit a Final Mine Closure Plan to the officer authorised by the State Government in this behalf, for approval under the West Bengal Minor Mineral

Concession Rules, 2016.

- xi) The project proponent shall ensure that the protective measures contained in the Mine Closure Plan referred to hereinabove including the reclamation and rehabilitation work are carried out in accordance with the approved Mine Closure Plan or with such modifications as are approved by the officer authorised by the State Government in this behalf under the West Bengal Minor Mineral Concession Rules, 2016.
- xii) In addition to regular submission of environmental compliance reports as required under the EIA Notification, 2006, the proponent shall submit to the officer authorised by the State Government in this behalf, a yearly report before 1st of July every year setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved Mine Closure Plan, and if there is any deviation, reasons thereof.
- xiii) For the purpose of carrying out mining operation in the area, the proponent shall furnish financial assurance. The amount of financial assurance shall be as laid down in the West Bengal Minor Mineral Concession Rules, 2016. The financial assurance may be in any of the forms referred to in the said Rules.
- xiv) Effects of blasting to the nearby localities should be examined and remedial plan should be in line with approved mine plan and as per rules of Mine Safety Authority.
- xv) Needs of the locality may be assessed and a social part of the EMP should be undertaken as stipulated by MoEF&CC.

PROJECT DETAILS

The project of **Chinmay Mondal** located in as follows :

S. No.	State	District
(1.)	West Bengal	Paschim Bardhaman

DELIBERATION IN SEIAA

SEIAA considered the recommendation of SEAC and accepted the same.

RECOMMENDATIONS OF SEIAA

The application for EC is approved.

CONCLUSION

Approved for EC.

Conditions

I. Statutory compliance

- i. This Environmental Clearance (EC) is subject to orders / judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- ii. The Project proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
- iii. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective

Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

- iv. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF&CC) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- v. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- vi. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
- vii. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian.
- viii. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- ix. The Project Proponent shall follow the mitigation measures provided in MoEF&CC's Office Memorandum No. Z-11013 / 57 / 2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- x. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA/SWID for withdrawal of ground water for the project.
- xi. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- xii. State Pollution Control Board / Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office / Tehsildar's Office for 30 days.
- xiii. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board / Committee and web site of the Ministry of Environment, Forest and Climate Change (www.environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
- xiv. The Project Proponent shall inform the MoEF&CC / State Environment Impact Assessment Authority (SEIAA) for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

II. Air quality monitoring and preservation

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016 / 20 / 90 / PCUI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air

quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metaled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments / machineries and preventive maintenance; Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC / Central Pollution Control Board.

III. Water quality monitoring and preservation

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA/SWID. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA/SWID and MoEF&CC/SEIAA is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority / State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course / water resources / springs and perennial nallahs existing / flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby / adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and / or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC / SEIAA. The monitoring of water courses / bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director/ SWID, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along

with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012 / 1 / 2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board / State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC/SEIAA annually.
- vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- viii. The water balance / water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC/SEIAA and State Pollution Control Board / Committee.

IV. Noise and vibration monitoring and prevention

- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights / masks away from the villagers and keeping the noise levels well within the prescribed limits for day / night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The Project Proponent shall be held responsible in case it has been found that workers / personals / laborers are working without personal protective equipment.

V. Mining plan

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines / Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules / Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change / SEIAA for record and verification.

- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office and SEIAA.

VI. Land reclamation

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil / OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject / waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer / compactors thereby ensuring proper filling / leveling of dump mass. In critical areas, use of geo textiles / geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/SEIAA.
- vi. Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil / OB / Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah / River / Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains / sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments / silt material. The sedimentation pits / sumps shall be constructed at the corners of the garland drains,
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

VII. Transportation

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages / habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an

adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village / rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VIII. Green Belt

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation / afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department / Agriculture Department / Rural development department / Tribal Welfare Department / Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded / protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

IX. Public hearing and human health issues

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The

records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial / preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.

- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC/SEIAA annually along with details of the relief and compensation paid to workers having above indications.
- v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vi. Project Proponent shall make provision for the housing for workers / labors or shall construct labor camps within / outside (company owned land) with necessary basic infrastructure / facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing

shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry /SEIAA along with District Administration.

X. Environment Management Plan (EMP)

- i. The project proponent should submit the proposed EMP on a six monthly basis. The Office Memorandum issued by the MoEF & CC vide F. No. 22-65/2017-IA.III dated 30.09.2020 should be strictly followed. The activities proposed for EMP shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC / SEIAA annually along with audited statement.
- ii. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office and SEIAA.

XI. Miscellaneous

- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC and SEIAA.
- ii. The Project Authorities should inform to the Regional Office and SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office/SEIAA, Central Pollution Control Board and State Pollution Control Board.
- iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC and SEIAA.
- v. The concerned Regional Office of the MoEF&CC, SEIAA, SEAC and WBPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC, SEIAA, SEAC and WBPCB officer(s) by furnishing the requisite data / information / monitoring reports.

XII. Additional Conditions

- 1) The Proponent shall prepare a dust and noise minimization plan with adequate details. Care should be taken for prevention of occupational health issues of the workers. Amenities like personal protective equipments (PPEs) should be provided for them.
- 2) A post closure long-term vegetative stabilisation program should be submitted along with the six monthly compliance report.
- 3) Monitoring of PM₁₀, PM_{2.5} and its SiO₂ (free silica) content should be done along with noise levels.
- 4) Dust suppression by sprinkling water should be adopted specially after dusty operations like drilling, blasting etc.
- 5) The conceptual plan component of the composite 'Mine plan and mine closure plan' is too sketchy and subjective. It may be thoroughly revised to make it more precise and specific.
- 6) The prefeasibility report leaves much to be desired. The project proponent may provide a cradle to grave

description of the project in a space-time domain.

- 7) Year-wise excavation schedule showing breakup of pay-mineral (black stone) and waste rock may be clearly drawn up and areas may be demarcated for waste dumping. Site for intermediate stockpiling of the mineral may also be clearly demarcated and show in the surface plan.
- 8) As far as practicable the waste rock to be produced from the mine may be dumped in the existing pit-void adjacent to/ within the lease hold boundary. Any outside the pit dumping should be temporary in nature. All waste rock dumped outside the pit may be rehandled and backfilled in the mined out area.
- 9) The proponent shall review the Progressive Mine Closure Plan every two years from the date of opening of the mine and shall submit the same to the officer authorised by the State Government in this behalf, for its approval under the West Bengal Minor Mineral Concession Rules, 2016. In the event of the progressive mine closure being not approved, or not deemed to be approved, the mining activities shall be discontinued.
- 10) One year prior to the proposed closure of the mine the proponent shall submit a Final Mine Closure Plan to the officer authorised by the State Government in this behalf, for approval under the West Bengal Minor Mineral Concession Rules, 2016.
- 11) The project proponent shall ensure that the protective measures contained in the Mine Closure Plan referred to hereinabove including the reclamation and rehabilitation work are carried out in accordance with the approved Mine Closure Plan or with such modifications as are approved by the officer authorised by the State Government in this behalf under the West Bengal Minor Mineral Concession Rules, 2016.
- 12) In addition to regular submission of environmental compliance reports as required under the EIA Notification, 2006, the proponent shall submit to the officer authorised by the State Government in this behalf, a yearly report before 1st of July every year setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved Mine Closure Plan, and if there is any deviation, reasons thereof.
- 13) For the purpose of carrying out mining operation in the area, the proponent shall furnish financial assurance. The amount of financial assurance¹ shall be as laid down in the West Bengal Minor Mineral Concession Rules, 2016. The financial assurance may be in any of the forms referred to in the said Rules.
- 14) Effects of blasting to the nearby localities should be examined and remedial plan should be in line with approved mine plan and as per rules of Mine Safety Authority.
Needs of the locality may be assessed and a social part of the EMP should be undertaken as stipulated by MoEF&CC Office Memorandum F. No. 22-65/2017.IA.III dated 30.09.2020. Need based activities for local people is part of the EMP. Details of such activities are submitted by the Project Proponent.

(2) Proposed Housing Complex at R.S/L.R. Dag No.-122,123, J.L. No. 02, Mouza - Kochpukur, P.S. Kolkata Leather Complex (Formerly Bhangar) Within the limit Bamanghata Gram Panchayet, Dist- South 24 Parganas, PIN - 700 156, West Bengal by M/s. Zenith Conclave LLP.

Proposal No. :- SIA/WB/INFRA2/410450/2022, File No. : EN/T-II-1/091/2022, Type-EC

INTRODUCTION

¹ Rupees 15 thousand per hectare of the mining lease area put to use for mining and allied activities or rupees fifty (50)thousand, whichever is higher

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To,

THE JOINT SECRETARY (IA-MONITORING),
Ministry of Environment, Forest and Climate Change,
Govt. of India, Indira Paryavaran Bhawan,
Jor Bagh, Lodi Road,
New Delhi – 110 003

THE DIRECTOR & MEMBER SECRETARY (INDUSTRY-1 SECTOR),
Ministry of Environment, Forest and Climate Change,
Govt. of India, Indira Paryavaran Bhawan,
Jor Bagh, Lodi Road,
New Delhi – 110 003

INSPECTOR GENERAL OF FOREST (FOREST PROTECTION),
Ministry of Environment, Forest and Climate Change,
Govt. of India, Indira Paryavaran Bhawan,
Jor Bagh, Lodi Road,
New Delhi – 110 003

CHIEF CONSERVATOR OF FOREST, GENERAL,
Aranya Bhawan,
LA-10A Block, Sector-III,
Saltlake, Kolkata-700106, West Bengal

THE DEPUTY DIRECTOR, GENERAL OF FORESTS
Ministry Of Environment, Forest and Climate Change
Integrated Regional Office,
A/3, Chandersekharpur,
Bhubaneswar – 751023, Odisha

RE: Illegal encroachment of Forest land by Shyam Sel And Power
Limited

Sir,

Shyam Sel and power Ltd is situated at Mouza- Madumpur, J.L.No. 51, Plot No. 473 ,
District -Paschim Burdwan, Durgapur, West Bengal and is an proposed integrated

Sasharan Jau
07.11.23

steel plant engaged in the activity of Metallurgical Industries (Ferrous and Non-Ferrous) . The Industry have illegally encroached forest land amounting to more than 8.59 acres in Mouza Madampur, J.L.No. 51, Plot No. 473, Durgapur and is continuously constructing structures for expansion of the Industry. The said Industry is a gross violator and has obtained Environmental Clearance supressing the fact the land is a forest land. It is not a permissible activity to encroach forest land and construct illegally without any forest clearance and therefore the structure should not be permitted by the concerned authorities and should be immediately demolished.

The EIA report submitted by the Industry for obtaining EC is false and the Industry have purposefully kept the authority in dark about the Forest Land. The project proponent have in the EIA submitted before the MOEF, declared that the land (on which it seeks EC) do not contain any forest land. The statement is false and in order to obtain EC the Industry have resorted to fraudulent method. The Office Memorandum of MOEF dated 26.4.2011 is in continuation of an earlier Office Memorandum dated 31.03.2011. This earlier O.M. clearly delineates the order of priority required to be followed while seeking Environmental Clearance under the Environment Impact Assessment Notification 2006. It provides that in cases where environmental clearance is required for a project on forest land, the forest clearance shall be obtained before the grant of the environment clearance. The aforementioned Industry whereas have obtained EC supressing the fact that the land is Forest land and as prior Forest Clearence is required for obtaining EC, therefore The EC should be cancelled immediately.

The Forest Range Officer on 13/04/23 have submitted a report to the officer-in-charge Jamuria Police station bringing forward the details of forest land encroachment and an FIR being FIR no. 159/23 have been lodged by the concerned police station.

That in spite of lodging an FIR the illegal construction activity for expansion is continuing and no further action is initiated by the concerned activities. The concerned authorities must immediately take necessary steps and demolish the illegal construction.

Thanks & Regards,

Sushovan Sow



07.4.23

EW295383016IN IVR:6987295383016
SP RANIGANJ HO <713347>

Counter No:1,09/11/2023,16:10
To:THE JOINT SEC,MINISTRY OF ENVI
PIN:110003, Lodi Road HO
From:SUSHOVAN SOW,GOPENDANGA

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SP RANIGANJ HO <713347>

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PIN:700106, Bidhan Nagar IP Market SO
From:SUSHOVAN SOW,GOPENDANGA

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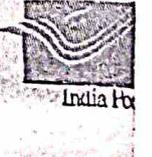
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SP RANIGANJ HO <713347>

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PIN:751025, G.E Rly.Froj. Complex S.O
From:SUSHOVAN SOW,GOPENDANGA

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-85-

VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

District: _____

OA/MA/RA/Contempt No.

of 2023

Sushovan Sow

{Appellant
{Petitioners

- Versus -

MOEF & orgs.

{Respondent
{Opposite Party

Vakalatnama on behalf of Applicant

Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition or conducting appearance

in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/ our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I / We further say that any act. Done by my / our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this the 22nd day of November 2023

Paushali Banerjee
Name of Advocates

Ms. Paushali Banerjee,
High Court, Calcutta,
NPS Business Centre,
Ground Floor, Kolkata - 700001
M- 9433253274

Received & accepted
from client
Paushali Banerjee
Advocate

Sushovan Sow